

JOINT COMMITTEE REPORT IN COMPLIANCE OF HON'BLE NGT- EXECUTION APPLICATION NO. 10 OF 2022 (WZ) IN ORIGINAL APPLICATION NO. 69 OF 2021(WZ) TITLED MAHENDRA GOVIND HASBNIS Vs. CIKAUTOXO INDIA PVT. LTD. ORDER DATED 22.03.2023 RELATED TO ALLEGED DEATHS OF CATTLES ON ACCOUNT OF POLLUTION FROM M/S. CIKAUTOXO INDIA PVT. LTD., TALEGAON DHABADE DIST. PUNE.

1.0 BACKGROUND:

- 1.1 Original Application No. 69/2021 (WZ) filed in August 2021** by the applicant- Shri Mahendra Govind Hasbnis against violation of environmental norms by the industry M/s. Cikautxo India Pvt. Ltd., Talegaon-Dabhade, Tal-Maval, Dist.-Pune. The applicant- Shri Mahendra Govind Hasbnis is running business of cattle milk production and distribution. M/s. Cikautxo India Pvt. Ltd., is engaged in development and production of rubber and plastic components for a variety of different end users.
- 1.2 Vide order dated 01.10.2021 (Annexure-I),** the Tribunal directed MPCB to furnish factual and action taken report. Accordingly, **MPCB filed a report dated 25.11.2021** acknowledging the violations and passing of orders by the MPCB which included forfeiting bank guarantees and directions for installation of requisite equipment. The directions were issued to industry based on the visit reports of the MPCB officials based on the complaints received from the Applicant before filing Original Application. The **applicant filed an affidavit dated 16.01.2022** raising objections to the report stating impact of violations on water and soil have not been studied and remedied.

- 1.3 Further, as per Hon'ble NGT vide order dated 17.01.2022 (Annexure-II) disposed the matter with the following directions;

*“7. In view of acknowledged violations mentioned in notices issued by the State PCB to the PP – dated 29.7.2016, 9.5.2019, 26.11.2019, 19.12.2019, 9.4.2021 and 14.8.2021, forfeiting bank guarantees twice, after giving opportunity to the PP, **the State PCB needs to assess and recover compensation on polluter pays principle, taking into account loss caused to the applicant and the environment, cost of restoration and financial capacity of the PP, following inter alia law laid down in M.C Mehta v. Uoi & Ors. (1987) 1 SCC 595, Sterlite Industries (India) Ltd. v. Union of India (2013) 4 SCC 575 and Goel Ganga, (2018) 18 SCC 257.***

.....

*8. In view of above, **we direct the State PCB to make a realistic assessment of compensation for the damage to the environment and also the PP by loss of cattle, mangroves or otherwise due to air pollution being found in his premises, as noted above, after giving opportunity of being heard to the PP.** The State PCB may also need consider restoration measures for the past violations and remedial action to prevent violation of environmental norms in future. State PCB may complete its action preferably within three months. We further direct that pending consideration by the State PCB, **the PP may deposit interim compensation of Rs. 5 lakhs. If the deposit is not made, the State PCB may take coercive measures including, closure till payment. The payment will abide by further orders of the State PCB. Out of the amount deposited, an amount of Rs. 2 lakhs be paid to the applicant towards interim***

compensation by way of cheque or by way of credit to his account, if the applicant provides his bank account number. The payment of Rs. 2 lakhs will not debar the applicant from claiming higher amount if such a claim can be substantiated, which aspect may be considered by the State PCB.”

1.4 The applicant on 01.10.2022 has filed Execution Application No. 10 of 2022 for compliance of Order dated 17/01/2022 passed in the O. A. No. 69/2021.

1.5 In compliance with the order dated 17.01.2022, as above, passed in Original Application No. 69/2021 (WZ), MPCB has filed its Reply-Affidavit with following submissions and which is already taken on record by this Hon'ble Tribunal :-

- The industry deposited an interim compensation of Rs. 5 Lakh to MPCB vide cheque dated 21.02.2022.
- MPCB deposited an interim compensation of Rs. 2 Lakh out of the above interim compensation of Rs. 5 Lakh to the Applicant vide cheque dated 01.06.2022.
- MPCB has assessed Rs. 1,02,56,250/- (Rs. One Crore Two Lakhs Fifty-Six Thousand Two Hundred and Fifty only) as Environmental Compensation against the Respondent Industry based on the Methodology of CPCB considering the non-compliance of different directions issued by MPCB including non-compliance of Emission Standards, National Ambient Air Quality Standards, inadequate air pollution control system (APCS) attached to boiler, Carbon particles in the premises of the complaint, non-submission of satisfactory reply to the different directions issued by MPCB etc.

1.6 Further, **Hon'ble NGT passed an order dated 22.03.2023** with the following directions;

“.....

9. Since the Execution Applicant has quantified the personal compensation to the tune of Rs. 3,10,41,600/- (Three Crore Ten Lakh Forty One Thousand and Six Hundred only) excluding the emolument to be paid to the Expert and the amount of mental agony, we deem it appropriate that the same should be got verified by constituting a Committee comprising one Member each of:-

- (i). Central Pollution Control Board (CPCB);*
- (ii). Secretary, Department of Animal Husbandry; and*
- (iii). Maharashtra Pollution Control Board (MPCB).*

10. The Committee is directed to assess reasonability of the claim made by the Execution Applicant, particularly, in terms of death allegedly caused of the cattle and of trees on account of the pollution emanating from the industry of Respondent No. 1. For this, they may take help from any Government Approved Valuer for assessing the claim.

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12. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for co-ordination and logistics support”

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.....”

Copy of the Hon'ble NGT order dated 22.03.2023 given as **Annexure-III**.

2.0 SITE VISIT OF THE COMMITTEE:

In compliance with the Hon'ble NGT order dated 22.03.2023, the committee comprising following members from CPCB, MPCB and Department of Animal Husbandry conducted a site visit to the premises of the Applicant- Shri Mahendra Govind Hasbnis and the industry- M/s. Cikautxo India Pvt. Ltd. on 19.05.2023;

Name of Member & Designation	Department
Dr. S. S. Panchpor Regional Joint Commissioner,	Department of Animal Husbandry, Pune
Sh. Pratik Bharne Scientist 'E',	CPCB, Regional Directorate, Pune
Sh. Nitin Shinde Sub-Regional Officer, Pune-II	Maharashtra Pollution Control Board, Pune (Nodal Agency)

The applicant was present during the visit to his premises and the representatives of the industry were present during the visit to the industry. The other officials of CPCB, MPCB and Dept of Animal Husbandry were also present during the visit. Photographs taken during the site visit are given at **Annexure-IV.**

3.0 OBSERVATIONS & FINDINGS:

- 3.1 The Committee was directed to assess reasonability of the claim made by the Execution Applicant, **particularly, in terms of death allegedly caused of the cattle and of trees** on account of the pollution emanating from the industry.
- 3.2 The member of Department of Animal husbandry was requested to provide report on reasonability of the claims made in the aforesaid Executive Application in terms death allegedly caused of the cattle on account of

pollution from the industry. Accordingly, the report is prepared by member Dr. S. S. Panchpor, Regional Joint Commissioner, Department of Animal Husbandry, Pune which is attached as **Annexure-V**.

3.3 As per the report submitted by the Department of Animal Husbandry the observations made are as follows;

- “1. At the time of visit of committee on 19/05/2023, **23 cattle class and 18 buffalos class animals were noticed in the farm of Mr. Hasabnis and all the animals appeared healthy.***
- 2. As per letter No. 2 Dt. 12/02/2019, the livestock in the premises of Mr.Hasabnis was continuously exposed to carbon particles of the industry nearby. It was opined that these Carbon Monoxide (CO) Particles cause slow CO poisoning and have ill effects or hazardous effects on various systems of livestock.*
- 3. As per the Post Mortem reports under reference No. 3, 4, 5 and 6 suspected cause of death was due to ingestion of Carbon particles.*
- 4. As per the Post Mortem reports under reference No. 7, 8 and 9 suspected the animals have died due to various other reasons.*
- 5. Post Mortem reports of only 7 animals were submitted, out of that only four reports are suggestive of death due to Carbon particles.*
- 6. The visit report under reference No. 10 states that the premises of Mr. Hasabnis were highly polluted due to Carbon particles and smoke.*
- 7. Concrete records of purchase and sale of Livestock, productivity of animals, death of livestock, Post-Mortem reports of all the died animals, sale of animal by products namely milk, manure, fodder purchase etc*

were not available with Mr. Hasabnis. Hence the exact losses cannot be ascertained.

Below are the details of the valuation reports (ref. No. 11, 12) of the dead animals as mentioned in the Post-Mortem reports reference no. 3, 4, 5 and 6.

Sr. No.	Animal Details	Age	Date of Post-Mortem	Valuation	Valuation and Post-mortem done by
1.	Cow class, Cross Breed, Female, 10 years	10 Years	25/02/2019	50,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka, Maval, Dist. Pune
2.	Cow class HF cross breed female	1 year	25/05/2020	10,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka, Maval, Dist. Pune
3.	Cow Class Calf Gir	08 Months	16/07/2020	15,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka, Maval, Dist. Pune
4.	She Buffalo Breed- Murrah	About 7 years	11/08/2021	60,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka, Maval, Dist. Pune

Taking into consideration above observations, the losses claimed regarding livestock by claimant Mr. Mahendra Govind Hasabnis are not justifiable.”

3.4 As mentioned in the report of Department of Animal Husbandry, Post Mortem reports of only 7 animals were submitted, out of which only four reports are suggestive of death due to Carbon particles.

The valuation of these four animals are done by Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka, Maval, Dist. Pune, as mentioned in the above Table (para 3.3) which comes out to be Rs. 1,35,000 /-. (Rs. One lakh thirty-five thousand only).

Further the said Report has also stated that taking into consideration above observations, the losses claimed regarding livestock by claimant Mr. Mahendra Govind Hasabnis are not justifiable.

3.5 The committee did not observe any remains/traces of loss of mango and Chikoo trees as claimed by the Applicant (died trees- 23 Alpahnos Mango & 4 Chikoo tress-2018-23). It is also mentioned in the Report on Evaluation on losses caused due to pollution by M/s Cikautxo India Pvt Ltd dated 22.02.2023 submitted along with Interim Application (24.02.2023) that Orchid is mentioned in the 7/12 extract however the same was not there on land. No proper records for loss of trees, loss of production of mango/chikoo trees were provided. Therefore, valuation seems to be very difficult for the committee.

One mango tree was found in the premises at the entrance gate. The *Subhabhul* plants with other shrubs vegetation at the back side of the premises observed to be dried (photographs, given in **Annexure-IV**) due to improper maintenance and watering.

3.6 No such effect on the trees/plants in the premises due to dust/Carbon particles from the industry were not observed during the site visit.

- 3.7 Poor housekeeping conditions were observed in the buildings and cattle sheds and there was no proper maintenance of the building as well as cattle sheds. The boundary wall constructed between Applicant's premises and industry was found collapsed. (Photographs-Annexure-IV).
- 3.8 The industry was found operational during the visit. The industry uses LPG as fuel in the boiler. The industry has provided shed/enclosures where carbon is used as raw material in the production.

4.0 CONCLUSIONS & RECOMMENDATIONS

- 4.1 Based on the site visit, visual observations and report of Department of Animal Husbandry, the losses claimed by claimant Shri Mahendra Govind Hasabnis are not justifiable, except valuation done by Dept of Animal Husbandry for loss of four animals due to carbon particle as per post-mortem reports .
- 4.2 The valuation of Rs. 1,35,000/- for the loss of animals due to carbon particles to be paid to the applicant by the industry. However, an interim compensation of Rs. 2 lakh has been already given to the applicant in compliance of NGT Order dated 17/1/2022.
- 4.3 MPCB has assessed Environmental compensation against Respondent Industry (based on the methodology of CPCB) of Rs. 1,02,56,250/- (Rs. One Crore Two Lakhs Fifty-Six Thousand Two Hundred and Fifty only) for the

non-compliances of environmental norms and directions issued by MPCB. The same may be imposed.

4.4 The boundary wall shall be constructed by the industry at the earliest.



(Dr. S. S. Panchbor)

Regional Joint Commissioner,

Department of Animal

Husbandry, Pune



(Sh. Pratik Bharne)

Scientist E, CPCB,

Regional Directorate, Pune



(Sh. Nitin Shinde)

Sub-Regional Officer

MPCB, Pune- II

Date : 14/08/2023

Pune.

Annexure - I

Item No.03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.69/2021(WZ)

Mahindra Govind Hasbnis

Applicant(s)

Versus

Cikautxo India Pvt. Ltd. Ors.

Respondent(s)

Date of hearing: 01.10.2021

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant(s) : No Representation

ORDER

1. The Original Application is listed for admission and there is no representation on behalf of the Original Applicant.
2. A perusal and consideration of the averments made in the Original Application would disclose among other things, the Applicant and his family members had traditional business of cattle, rearing it for milk production and other allied activities and it is a specific case of the Original Application that the Respondent No. 1 is a specialists in development and production of rubber and plastic components for a variety of different end users and the primary activity is the production and sale of rubber bends, design and manufacturing of technical rubber pieces by injection, rubber and plastic technical pieces by extrusion and blow molded pieces for automotive and household sectors.
3. It is also a specific case of the Original Applicant that the Respondent No.1 in the process has caused, the water and air pollution and on the basis of representations/complaints given by the Original Applicant action has been taken in the form of notices and however, it did

not fructify into any desired results and therefore, he constrained to invoke the original jurisdiction of the Tribunal.

4. The Tribunal has also perused the supporting documents and is of the consider view that with regard to the allegations leveled by the Original Applicant against the Respondent No.1-Project Proponent, the Respondent No.9- Member Secretary, Maharashtra Pollution shall cause inspection of the Respondent No.1-unit/factory and file a factual and action report as to the complaints of the pollution control norms and that whether the operation of the said unit, is resulted in any environmental impact?

5. The Report be filed on or before the next date of hearing by email at ngt-pune@gov.in.

6. A copy of this order be forwarded to Respondent Nos. 9 and 10 by email.

List on 26.11.2021.

M. Sathyanarayanan, JM

Dr. Arun Kumar Verma, EM

October 01, 2021
Original Application No.69/2021(WZ)

Annexure II

Item No. 01

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Org. Application No. 69/2021(WZ)

Mahindra Govind Hasbnis

Applicant

Versus

Cikautxo India Pvt. Ltd & Ors.

Respondent(s)

Date of hearing: 17.01.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Ms. Deepti Mahurkar, Advocate

Respondent(s): Mr. Vilas Jadhav, Advocate for MPCB

ORDER

1. Grievance in this application is against violation of environmental norms by the project proponent (PP) M/s CIKAUTXO India Ltd., Talegaon-Dabhade, Tal: Maval, Dist Pune, R-1. Case of the applicant is that he is running business of cattle keeping for milk production and distribution. The PP is engaged in development and production of rubber and plastic components for a variety of different end users. Necessary equipments to prevent air pollution have not been installed by the PP. Due to causing of pollution, State PCB issued directions under section 33 A of Water (Prevention and Control of Pollution) Act, 1974, 31 A of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Waste (M&TM) Rules, 2008

on 29.07.2016 requiring steps for control of air and water pollution. However, the said direction was not complied with. This led to death of a buffalo of the applicant, other cattle also suffered multiple health issues including respiratory irritation, lung emphysema and pneumonia. The State PCB found that the pollution continued and issued show cause notice dated 09.05.2019 followed by direction dated 26.11.2019 for remedial action by the PP. On 19.12.2019, amount of Rs. 12,500/- was forfeited and further bank guarantee of Rs. 25,000/- was required to be furnished. Due to continued pollution, there was further death of a buffalo and as per postmortem report dated 11.08.2021, the death was due to carbon particles. The State PCB issued notice dated 14.08.2021 to the PP. However, pollution causing damaged to the environment and to the cattle continues.

2. Vide order dated 01.10.2021, this Tribunal directed the State PCB to furnish factual and action taken report.

3. Accordingly, report dated 25.11.2021 has been filed acknowledging the violations and passing of orders by the State PCB which include forfeiting bank guarantees and directions for installation of requisite equipments. Extracts from the report are reproduced below:-

“

3. In compliance of this Hon'ble Tribunal Order dated 01/10/2021, the Respondent Board is submitting its report as under:

(i) The Respondent-Board had granted Consent to Operate to M/s. Cikautxo India Pvt. Ltd., Survey No.662, Talegaon-Dabhade, Tal: Maval, Dist: Pune i.e. Respondent No.1 on 28/09/2015, for manufacturing of Rubber and Nylon, subject to certain terms and conditions, which was valid up to 31/07/2021. A copy of Consent to Operate dated 28/09/2015 is enclosed herewith and marked as an Annexure — I.

(ii) The Respondent-Board had received a complaint from the Applicant on 29/03/2019 about dropping of carbon particles in

his cattle shed and bad effects to the health of the animals caused due to Respondent No.1-industry.

- (iii) *In order to investigate the complaint, the officials of the Respondent Board at Pune carried out the surprise visit to the Respondent No.1-Industry on 01/04/2019 and observed that the Respondent No.1-Industry was engaged in manufacturing of rubber hoses by process of rubber compounding, extrusion of vulcanization /currying; manufacturing of nylon tubes by extrusion by using PVC granules. **During the visit, Carbon particles (Soot particles) were observed at few locations in the premises of the Applicant.***
- (iv) *In view of the aforesaid non-compliances, the **Respondent-Board had issued Show Cause Notice to the Respondent No.1-Industry on 09/05/2019 for not providing adequate air pollution control systems for boiler resulting in particulate matter emission and Carbon particles / soot particles were observed in the premises of the Applicant.** A copy of the Show Cause Notice dated 09/05/2019 is enclosed herewith and marked as an Annexure – II*
- (v) *Thereafter, the Officials of the Respondent Board had carried out stack monitoring at the Respondent No.1-Industry on 23/09/2019. **The analysis results of the stack monitoring show that the parameter of Total Particulate Matter was exceeding than the consented limits.** A copy of the Analysis Results dated 10/11/2019 of the samples collected on 23/09/2019 is enclosed herewith and marked as an Annexure —III*
- (vi) *The Respondent Board had issued proposed directions to the Respondent No.1-Industry vide letter dated 26/11/2019, for exceeding the stack monitoring results and failure to submit reply to the Show Cause Notice dated 09/05/2019 etc. A copy of the Proposed Directions dated 26/11/2019 is enclosed herewith and marked as an Annexure — IV.*
- (vii) *Thereafter, the **Respondent-Board had given an opportunity of personal hearing to the Respondent No.1-Industry on 29/11/2019 and accordingly, issued Interim Directions vide letter dated 19/12/2019 to the Respondent No.1-Industry and directed the industry to upgrade existing Air Pollution Control Systems, so as to achieve consented standards and submit new Bank Guarantee of Rs.25,000/- towards compliance of the consent conditions and further forfeited Bank Guarantee of Rs. 12,500/- from existing Bank Guarantee of Rs.25,000/-.** A copy of the Interim Directions dated 19/12/2019 along with letter dated 10/05/2021 addressed to the I-LDFC Bank regarding forfeiture of Bank Guarantee of Rs.12,500/- are enclosed herewith and marked as Annexures— V & VI respectively.*
- (viii) *Thereafter, the Respondent Board has again extended an opportunity of personal hearing to the Respondent No.1-*

Industry on 23/02/2021. Accordingly, the Respondent Board has issued interim directions vide letter dated 09/04/2021 to the Respondent No.1-Industry and directed to change the fuel used for boiler from Furnace Oil to LPG within 02 months, to submit the Bank Guarantee of Rs. 50,000/- towards compliance of the same and further forfeited Bank Guarantee of Rs. 25,000/- for non-compliances of the earlier directions. Copies of interim directions dated 09/04/2021 and letter dated 10/05/2021 addressed to HDFC Bank for forfeiture of Bank Guarantee of Rs. 25,000/- are enclosed herewith and marked as Annexure —VII and Annexure — VIII respectively.

- (ix) *After verifying the compliance of the directions, the Respondent-Board has renewed the Consent to Operate of the Respondent No.1-Industry on 20/09/2021, which is valid up to 31/07/2027. A copy of the Consent to Operate dated 20/09/2021 is enclosed herewith and marked as an Annexure — IX.*
- (x) *In order to verify the factual status of the Respondent No.1-Industry, the official of the Respondent Board at Pune has visited to the Respondent No.1-Industry on 24/11/2021 and observed as under :-*
- a. *The Respondent No.1-Industry was found in operation and engaged in manufacturing of rubber hoses / tubes and nylon tubes.*
 - b. *For industrial effluent, the Respondent No.1-Industry has provided ETP of 5 CMD consisting of collection tank / reaction tank, sludge drying bed, sand & carbon filter. Treated effluent is used for gardening purpose.*
 - c. *Respondent No.1-Industry has upgraded the existing ETP and the same was found in operation.*
 - d. *For domestic effluent, the Respondent NO.1-Industry has provided septic tank and soak pit.*
 - e. *Respondent No.1-Industry is sending Hazardous Waste to MEPL and non-hazardous waste is sold to authorized vendors.*
 - f. *Respondent No.1-Industry has provided 02 nos. of boilers. Out of 2, one boiler is used and another is kept as standby. These boilers are LPG fired boilers & provided with scrubber system with one common stack of 30 Mtrs height*
 - g. *As per information given by representative of the Industry, the said boiler is running on LPG since June, 2021 on regular basis and industry has stopped using Furnace Oil as fuel to the boiler since then.*
 - h. *Respondent No.1-Industry has provided 02 D. G. Sets - each of 500 KVA capacity with acoustic enclosure and APC system to each.*
 - i. *As per consent condition, Respondent No.1-Industry has submitted Bank Guarantee of Rs. 1 Lakh towards compliance of Consent conditions. The said Bank Guarantee is valid up to 31/10/2027.*

- j. *During the visit, the official of the Respondent-Board at Pune has carried out stack monitoring and Ambient Air Quality Monitoring at the Respondent No.1-Industry and submitted the samples for analysis to the Regional Laboratory, MPCB, Pune”*

4. The applicant has filed an affidavit dated 16.01.2022 raising objections to the report. Main objection is that the impact of violations has not been studied and remedied. Analysis of air quality sample has not been filed. There is no study of impact on water and soil. Extracts from the said reply is as follows:-

“4. That the Applicant seeks to raise the following issues with regards to the contents of the said Report dated 25/11/2021 filed by the Respondent No.9-

- a) *That first and foremost, the Report dated 25/11/2021, filed by the Respondent No.9 is inadequate.*
- b) *That the contents of the Report dated 25/11/2021 are not admitted to the Applicant unless and until specifically admitted by the Applicant in the present reply.*
- c) *That as per the report dated 25/11/2021, the Respondent No.9, MPCB, has stated the following documents as well as incidental dates-*

Sr. No	Description of document to furnish Action Taken Report	Date	Annexure No.	Page No.
1.	Consent to operate granted to Respondent No 1 valid up to 31/07/2021	28/09/2015	I	74 to 79
2.	Compliant from Applicant	29/03/2019		
3.	Surprise visit by MPCB	01/04/2019		
4.	Show-cause notice issued by MPCB to Respondent No 1	09/05/2019	II	80
5.	Stack monitoring carried out and results thereof	10/11/2019	III	81
6.	Directions issued by MPCB	26/11/2019	IV	82 & 83
7.	Personal hearing to Respondent No 1	29/11/2019		
8.	Directions issued to the Respondent No 1 asking for additional BG of Rs 25,000/- and forfeiting Rs 12,500/ from earlier BG for non-compliance	19/12/2019	V&VI	84&85

9.	Additional opportunity of personal hearing to Respondent No 1	23/02/2021		
10	Again interim directions to Respondent No 1 asking for additional BG of Rs 50,000/- and forfeiting BG of Rs 25,000/ for non-compliance	09/04/2019	VII&VIII	86&87
11	Renovation of Consent to Operate of the Respondent No 1 after verifying the compliance	20/09/2021	IX	88 to 93

- d) *That, the report dated 25/11/2021, is completely silent about any action taken or fact finding done to understand the impact of consistent air and water pollution on the health of cattle, trees, land of the Applicant, before the alleged change in fuel by the Respondent No-1 or thereafter in furtherance of the order of this Hon'ble Tribunal.*
- e) *That, none of the documents filed by the Respondent No.9 along with the Report dated 25/11/2021, provided any information about the environmental impact that has been caused due to the operation of the Respondent No.1 unit in the nearby area, such as downstream water body, reserved forest in the backyard, land in the adjacent areas, or on any of the environmental components.*
- f) *That the report of the Ambient Air Quality sample analysis is not enclosed in the report or in annexures.*
- g) *That, no statement has been done about the samples taken to understand soil pollution done by the Respondent No.1 company before alleged alteration of fuel from Furnace Oil to LPG and to understand pollution done in the nearby area or water body due to non-operation of inadequate ETP before and 'now operational' ETP of 5 CMD.*
- h) *That, the non-compliance of the Respondent No.1 is consistent since 2016 and so far following 4 complaints have been filed by the Applicant with MPCB after renovation of the Consent to Operate By MPCB in 2015 -*

Sr.No	Complaint dated	Annexure No	Page No.
1	25/05/2016	A3	27&27A
2	23/03/2017	A5	30&30A
3	4/01/2019	A7	37&37A

4	29/03/2019	As stated by MPCB	
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That to the utter shock and surprise inspite of receiving so many complaints from the Applicant, the MPCB, Pune just responded by issuing show-cause notices and directions to the Respondent No.1 Company and that too without taking any stringent action for the protection of the Applicant's cattle, trees, soil and nearby environment.

- i) *That, instead of taking cognizance of the complaint of the Applicant which was filed in the year 2016 and to ensure compliance from Respondent No 1 and further in-spite of non-compliance to the directions issued from time to time by MPCB, the MPCB had revised the Addendum to Consent to Operate overriding earlier Consent to Operate on 19/07/2017, Which is at Annexure-A6, page No.31 to 36.*
- j) *That, no explanations has been given by MPCB in its report as to, whether the Respondent No-1 unit was operational without having valid Consent to Operate between 31/07/2021 and 20/09/2021 or was the unit closed as the earlier Consent to Operate was valid up till 31/07/2021 and the renewal of Consent to Operate is done on 20/09/2021*
- k) *That, in spite of having specific Gazetted Enforcement Policy since 2016 that was established on the directions of this Hon'ble Tribunal, which clearly states:*

'(d) Conditional Directions: *In order to secure compliance within stipulated time period, after issuance of the PD, on the basis of reply/no reply, subsequent to grant of opportunity of hearing, final conditional directions with time-frame to comply with the conditions imposed to be issued, within 45 days. If those conditions are not complied with, then prohibitory/restraining orders to be issued to stop polluted discharge/emissions u/s 32 of Water & u/s 22 of Air Acts. If compliance is not done after issuance of prohibiting order, then the application u/s 33 of Water/u/s 22A of Air Act can be filed before JMFC/CJM for appropriate orders.'*

That it is evident that no action was initiated by the MPCB in accordance with the policy to immediately control the pollution, while the Applicant's cattle were aborting and dying.

- l) *That, even after consistent norms violation of environmental norms and conditions given in consent to operate by the Responder No.9, the MPCB, Pune did not mention anything in the report dated 25/11/2021, about*

the essential action taken by it as has been mentioned in the Enforcement policy on Page no 11 with a heading (D) Conditions for Remediation / Restoration to be incorporated/ imposed for damage caused to the environment in Consents/ Directions of Defaulting Industries.

m) That, in spite of serving object notice dated 14/08/2021 for renewal of the Consent to Operate to Respondent No.9, without giving an opportunity of being heard to the Applicant for assessing damages caused due to pollution to his property, and without ensuring environmental remediation and restoration, the Respondent No.9 renewed Consent to Operate of the Respondent-1 Company.

- 5. As the action taken by the Respondent No.10 is late, inadequate and incorrect, it allowed the Respondent Nos.1 to 6 to destroy the Applicant's mango orchard. That the pollution caused by the activities of the Respondent Nos. 1 to 6 is mainly responsible for the demise of young calves and pregnant cows of the Applicant. That so also due to constant pollution, the health of the cows, buffalo and other calves started deteriorating and which consequently lead to loss of the Applicant's direct income and damage to his property. That the Applicant has filed present application with an intention to protect his fundamental right to clean environment as well as for loss of his cattle, trees and property and to seek relief for installation of essential systems to stop further water and air pollution in the area by the Respondent Nos. 1 to 6.*
- 6. That the Respondent No.1 company is manufacturing rubber hoses with or without fitting under description manufacturing of other rubber products. The operation of the Respondent No.1 Company suddenly increased after 2011 and as a result of which the pollution of hot carbon soot and untreated trade water started increasing in the premises.*
- 7. That the Respondent Nos. 1 to 6 have knowing fully well ignored the provisions of law and the Respondent authorities have tuned blind eye towards this wealthy multi-national company by doing delinquencies in their official duties and by allowing the sever loss to the Applicant, allowing the death of cattle of the Applicant, degradation of flora and fauna on the Applicant's land, destruction of his mango orchard and countless destruction by allowing ground water pollution.*
- 8. The failure of the Respondent authorities to perform their duties has resulted in the present situation and in violation of all environmental laws and the Constitution of India.*

9. *The Respondent authorities ought to have given 'consent to operate' only after ensuring installation of essential pollution control systems by the Respondent No.1 Company but it seems that the Respondent No.10 and other officials never checked whether the Respondent No.1 Company has adequate pollution control measures installed before giving the Consent in the year, 2015."*

5. We have heard learned counsels for the parties and perused the record.

6. The issue for consideration is remedial action for the violations found by the State PCB in the operation of the PP Company, including grant of compensation to the Applicant.

7. In view of acknowledged violations mentioned in notices issued by the State PCB to the PP – dated 29.7.2016, 9.5.2019, 26.11.2019, 19.12.2019, 9.4.2021 and 14.8.2021, forfeiting bank guarantees twice, after giving opportunity to the PP, the State PCB needs to assess and recover compensation on polluter pays principle, taking into account loss caused to the applicant and the environment, cost of restoration and financial capacity of the PP, following inter alia law laid down in M.C Mehta v. UoI & Ors. (1987) 1 SCC 595, Sterlite Industries (India) Ltd. v. Union of India (2013) 4 SCC 575 and Goel Ganga, (2018) 18 SCC 257. We are conscious that we have not issued notice to the PP but the fact remains that the State PCB has earlier provided opportunity to the PP and recorded findings of violations, including forfeiture of bank guarantees. Further, we are providing for giving opportunity by the statutory regulator before passing further order and also liberty to the PP to move this Tribunal either before decision of the State PCB or by way of appeal against the order of the PCB. Thus, natural justice is being moulded without prejudice to the PP.

8. In view of above, we direct the State PCB to make a realistic assessment of compensation for the damage to the environment and also the PP by loss of cattle, mangroves or otherwise due to air pollution being found in his premises, as noted above, after giving opportunity of being heard to the PP. The State PCB may also need consider restoration measures for the past violations and remedial action to prevent violation of environmental norms in future. State PCB may complete its action preferably within three months. We further direct that pending consideration by the State PCB, the PP may deposit interim compensation of Rs. 5 lakhs. If the deposit is not made, the State PCB may take coercive measure including, closure till payment. The payment will abide by further orders of the State PCB. Out of the amount deposited, an amount of Rs. 2 lakhs be paid to the applicant towards interim compensation by way of cheque or by way of credit to his account, if the applicant provides his bank account number. The payment of Rs. 2 lakhs will not debar the applicant from claiming higher amount if such a claim can be substantiated, which aspect may be considered by the State PCB.

The Application is disposed of.

If the PP is aggrieved by the above order, it will be at liberty to move this Tribunal.

A copy of the order be forwarded to the State PCB by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

January 17, 2022
Org. Application No. 69/2021(WZ)
AB

Item No. 7

Annexure III
(Pune Bench)**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Execution Application No. 10/2022(WZ)
I.A. No. 170/2022 & I.A. No. 66/2023
IN
Original Application No. 69/2021(WZ)

Mahendra Govind Hasbnis

.....Applicant

Versus

Cikautxo India Pvt. Ltd.

....Respondent(s)

Date of hearing: 22.03.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Deepti Mahurkar, Advocate
 Respondent(s) : Mr. Varun Rajiv Joshi along-with Ms. Sanika Gokhale,
 Advocates for R-1 to 6
 Mr. Aniruddha Kulkarni, Advocate for R-8/Envt. Deptt.
 Mr. Vilas Jadhav, Advocate for R-9 & 10/MPCB

ORDER

1. From the side of Execution Applicant, learned Counsel Ms. Deepti Mahurkar has appeared.

2. In pursuance to our previous order dated 08.02.2023, the Applicant has filed I.A. No. 66/2023 (WZ) quantifying there-in the loss suffered by the Applicant to the tune of Rs. 3,10,41,600/- (Three Crore Ten Lakh Forty One Thousand and Six Hundred only), which has been got assessed by engaging Dr. Rahul Ramesh Mungikar, a qualified environmental scientist, who is said to be an expert in this field and a sum of Rs. 50,000/- has also been claimed by way of remuneration to be paid to the said Expert and Rs. 10 lakh has been claimed to be paid on

account of mental agony suffered by the Applicant. Therefore, the total compensation which is being claimed by the Applicant is Rs. 3,20,91,600/- (Three Crore Twenty Lakhs, Ninety One Thousand and Six Hundred only). A Court fees of Rs. 3.21 lakhs is stated to have been paid by way of filing a demand draft, which finds mention in the report of the Registry but the Registry has not submitted specific report stating that the same is adequate as per the Rules. Therefore, we direct the Registry to submit a report about the adequacy of the said court fees in this matter forthwith.

3. The learned Counsel for the Respondent No. 1/Project Proponent states that he has not received copy of this application but later on he has candidly admitted that the same has been served upon the company's address, therefore, he would obtain a copy of the same from the Company and seeks two weeks' time to file reply affidavit against this interim application and the same is allowed.

4. From the side of Respondent Nos. 9 & 10/MPCB, learned Counsel Mr. Vilas Jadhav has appeared and seeks two weeks' time to file the reply affidavit against the said I.A. and the same is allowed.

5. From the side of Respondent Nos. 9 & 10/MPCB, reply affidavit has been filed, which is annexed at page nos. 105 to 109 of the paper book, where-in it is submitted that in compliance with the order dated 17.01.2022 passed in Original Application No. 69/2021 (WZ) (execution of which is being prayed in this execution application), the Respondent No. 1/industry has made payment Rs. 5 lakh by way of Interim Compensation, out of which Rs. 2 lakh has been paid to the Applicant towards interim compensation vide cheque dated 01.06.2022 by the MPCB. Besides that Rs. 1,02,56,250/- (Rs. One Crore Two Lakhs Fifty

Six Thousands Two Hundred and Fifty only) has been assessed as environmental compensation based on the methodology of CPCB, which has been confirmed by the NGT in *Original Application No. 593 of 2017 (Paryavaran Suraksha Samiti vs. Union of India & Ors.)*. In this calculation, the total number of days of violation are calculated to be 547, which is being disputed by the learned Counsel for the Execution Applicant. The learned Counsel for the MPCB has clarified that the first date of violation is taken to be 26.11.2019, when the first inspection was made and violation was found in the industry of the Respondent No. 1 and that 25.05.2021 is found to be the date when the violations were removed by the industry, hence the period in between comes to 547 days.

6. From the side of Respondent No. 1, rejoinder to the affidavit of the MPCB has been filed, where-in it is stated that no realistic assessment of the compensation has been made. The methodology which has been used for assessing the environmental compensation is not applicable here as the same was adopted by the MPCB, which was restricted to NCR, Delhi only. The MPCB ought to have taken into consideration the location of the plant, which is situated adjacent to the highway, which has two numbers of boilers, out of which one was used and other was kept in stand-by. These boilers are LPG fired boilers, which are provided with scrubber system with one common stack of 30 mtrs. height and that the Respondent No. 1 has stopped using Furnace Oil as fuel to the boilers.

7. From the side of Execution Applicant, Rejoinder dated 21.03.2023 has been filed, in which the total number of days of violation is stated to be 2733 days, which are computed from the date of Consent to Operate i.e. 28.09.2015 to 22.03.2023 i.e. till the date of filing of this rejoinder, because it is the submission of the learned Counsel for the Execution

Applicant that the Furnace Oil is still being used by the Respondent No. 1 as the Consent to Operate was granted for the same by the MPCB.

8. We direct the MPCB as well as the learned Counsel for the Respondent No. 1 to file objections, if any, against this rejoinder as well, within a period of 15 days.

9. Since the Execution Applicant has quantified the personal compensation to the tune of Rs. 3,10,41,600/- (Three Crore Ten Lakh Forty One Thousand and Six Hundred only) excluding the emolument to be paid to the Expert and the amount of mental agony, we deem it appropriate that the same should be got verified by constituting a Committee comprising one Member each of:-

- (i). Central Pollution Control Board (CPCB);
- (ii). Secretary, Department of Animal Husbandry; and
- (iii). Maharashtra Pollution Control Board (MPCB).

10. The Committee is directed to assess reasonability of the claim made by the Execution Applicant, particularly, in terms of death allegedly caused of the cattle and of trees on account of the pollution emanating from the industry of Respondent No. 1. For this, they may take help from any Government Approved Valuer for assessing the claim.

11. We are of the view that since the MPCB has shown its inability to assess the EDC (Environmental Damage Compensation), the cost which would be incurred in assessing it through this Committee, would be borned by the MPCB.

12. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

13. The report shall be submitted by the Committee within a period 4 weeks from today.

14. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

15. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

16. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 23.05.2023

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 22, 2023
Execution Application No. 10/2022(WZ)
I.A. No. 170/2022 & I.A. No. 66/2023 IN
Original Application No. 69/2021(WZ)
P.Kr

Annexure-IV

PHOTOGRAPHS TAKEN DURING SITE VISIT ON 19.05.2023



Front side of the Applicant's Farm/Premises



Front side of the Applicant's Farm/Premises



Front side of the Applicant’s Farm/Premises



Front side of the Applicant’s Farm/Premises and east side premises (opposite to Industry)



East side premises (opposite to Industry) of Applicant's Farm/Premises





View of Front side of the Applicant’s Farm/Premises and collapsed wall



Back side of the Applicant’s Farm/Premises- Animal farming/Sheds



Back side of the Applicant's Farm/Premises- Animal farming/Sheds



Back side of the Applicant's Farm/Premises- Animal farming/Sheds



Back side of the Applicant's Farm/Premises- Animal farming/Sheds and the back side of the Industry



Back side of the Applicant's Farm/Premises- Animal feed preparation



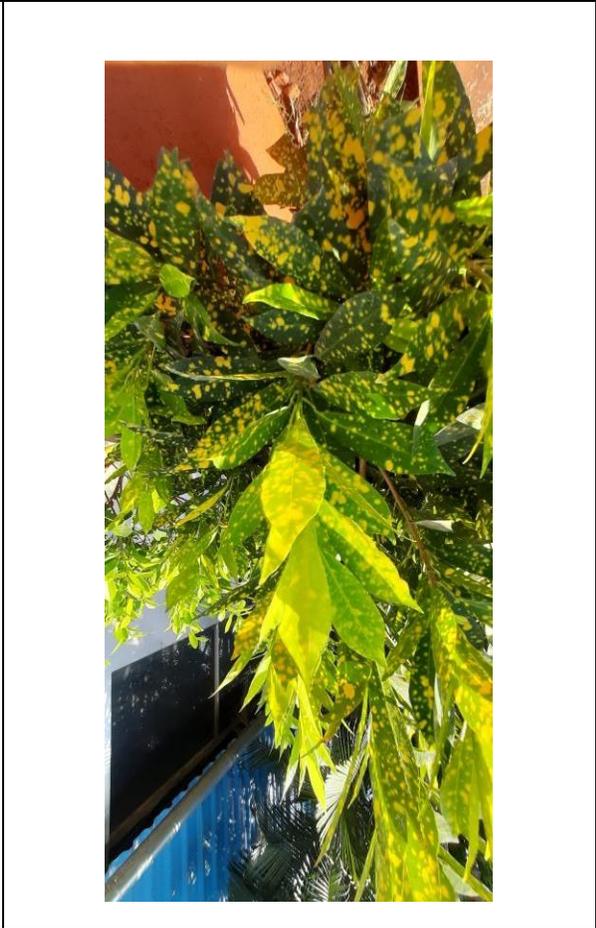
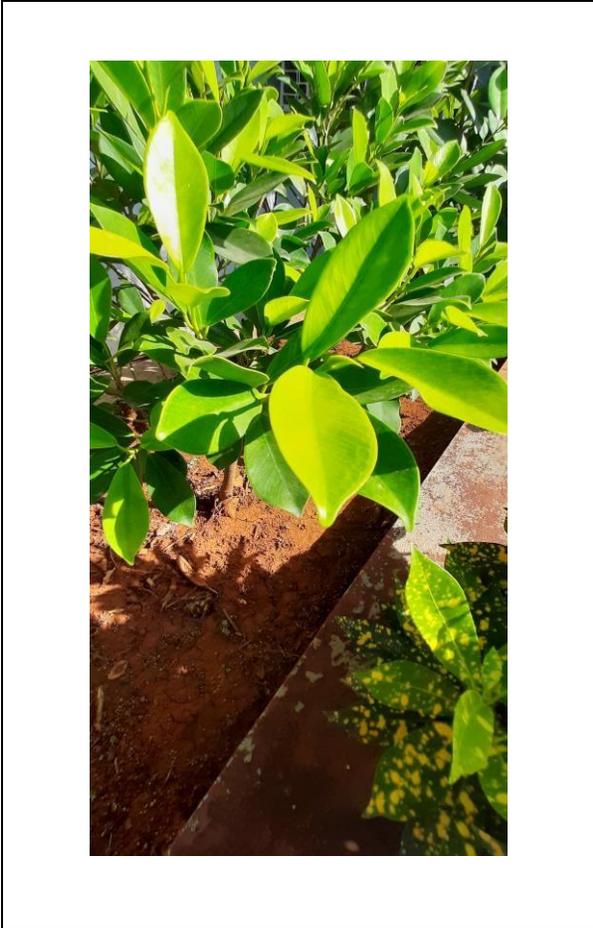
Central Portion of the Applicant's Farm/Premises



Plantations/trees in Applicant's premises (Above photos)

Plantations/trees in Industrial premises -opposite side of the Applicant's premises (below photos)





महाराष्ट्र शासन



प्रादेशिक सहआयुक्त पशुसंवर्धन, पुणे विभाग, पुणे यांचे कार्यालय

ब्रेमेन चौक, स्पायसर कॉलेज समोर औंध पुणे - ६७

दुरध्वनी क्रमांक 020-25690486

ई-मेल आय डी ricahpune@gmail.com

Revised

Visit Report of Committee constituted by Hon. National Green Tribunal, WZ Bench, Pune regarding assessment of reasonability of the claim made by the applicant Mr Mahendra Govind Hasabnis, Talegaon Dabadhe, Tal. Maval, Dist. Pune, particularly in terms of death allegedly caused of the cattle on account of pollution emanating from the industry of Cikautxo India Pvt. Ltd. Talegaon Dabadhe, Tal. Maval, Dist. Pune.

Ref.

1. Hon. National Green Tribunal order Dt. 22/03/2023 in Execution application No. 10/2022 (WZ) I.A. No. 170/2022 & I.A. No. 66/2023 IN Original application No. 69/2021 (WZ)
2. Letter from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist.Pune Dt. 12/02/2019
3. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 25/02/2019
4. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 25/05/2020
5. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 16/07/2020
6. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist.Pune Dt. 11/08/2021
7. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist.Pune Dt. 15/02/2022
8. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist.Pune Dt. 25/10/2022
9. Post Mortem Examination report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist.Pune Dt. 29/11/2022
10. Visit report from Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 12/01/2023
11. Valuation certificate by Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 28/07/2023 (Dr Rupali A. Singru (Dadke))
12. Valuation certificate by Livestock Development Officer Veterinary Dispensory Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune Dt. 28/07/2023 (Dr Nitin S Magar)

As per the National Green Tribunal order Dt. 22/03/2023, following committee was constituted to assess reasonability of the claim made by the Execution Applicant, Mr Mahendra Govind Hasabnis, particularly in terms of death allegedly caused of the cattle

and of trees on account of the pollution emanating from the industry of Cikautxo India Pvt. Ltd Talegaon Dabadhe, Tal. Maval, Dist. Pune.

- A. Representative for Central Pollution Control Board (CPCB)
- B. Representative for Secretary, Department of Animal Husbandry.
- C. Representative for Maharashtra Pollution Control Board (MPCB)

Accordingly above committee visited the farm of Mr Mahendra Govind Hasabnis and the adjacent unit of Cikautxo India Pvt. Ltd. Talegaon Dabadhe, Tal. Maval, Dist. Pune on 19th May, 2023.

After the visit of Cikautxo India Pvt. Ltd Talegaon Dabadhe, Tal. Maval, Dist. Pune and adjacent farm of Mr Hasabnis and documents submitted by Mr Mahendra Govind Hasabnis, following observations are submitted here with.

1. At the time of visit of committee on 19/05/2023, 23 cattle class and 18 buffallow class animals were noticed in the farm of Mr Hasabnis and all the animals appeared healthy.
2. As per letter No. 2 Dt. 12/02/2019, the livestock in the premises of Mr Hasabnis was continuously exposed to carbon particles of the industry nearby. It was opined that these Carbon Monoxide (CO) Particles cause slow CO poisoning and have ill effects or hazardous effects on various systems of livestock.
3. As per the Post Mortem reports under reference No. 3, 4, 5 and 6 suspected cause of death was due to ingestion of Carbon particles.
4. As per the Post Mortem reports under reference No. 7, 8 and 9 the animals have died due to various other reasons.
5. Post Mortem reports of only 7 animals were submitted, out of that only four reports are suggestive of death due to Carbon particles.
6. The visit report under reference No. 10 states that the premises of Mr. Hasabnis were highly polluted due to Carbon particles and smoke.
7. Concrete records of purchase and sale of Livestock, productivity of animals, death of livestock, Post Mortem reports of all the died animals, sale of animal by products namely milk, manure, fodder purchase etc. were not available with Mr Hasabnis. Hence the exact losses cannot be ascertained

Below are the details of the valuation reports (ref. No. 11, 12) of the dead animals as mentioned in the Post Mortem reports reference no. 3, 4, 5 and 6.

Sr. No.	Animal details	Age	Date of Post Mortem	Valuation (Rs.)	Valuation and post mortem done by
1	Cow class, Cross breed Female Age 10 years	10 Years	25/02/2019	50,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune

2	Cow class HF cross breed female	01 year	25/05/2020	10,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune
3	Cow Class Calf Gir	08 Months	16/07/2020	15,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune
4	She buffalo Breed-Murrah	About 7 years	11/08/2021	60,000/-	Livestock Development Officer Veterinary Dispensary Grade 1, Talegaon Dabadhe, Taluka Maval, Dist. Pune

Taking into consideration above observations, the losses claimed regarding livestock by claimant Mr Mahendra Govind Hasabnis are not justifiable.

Encl.

Documents under reference No. 5, 11, 12.

Out. No.

RJC/Tech./NGT Report/8602/2023

Dt. 3/08/2023

S. S. Panchpor 3/8
(Dr. S. S. Panchpor)

Representative for Secretary,
Department of Animal Husbandry
&

Regional Joint Commissioner Animal Husbandry,
Pune Region, Pune- 411067

Copy submitted for necessary action:-

Sub-regional officer, MPCB, Pune-11

Copy submitted for information:-

Hon. Commissioner, Dept. of Animal Husbandry, Maharashtra State, Aundh, Pune-411067

No 03

request of Mr Mahendra Kasalanis, Talegaon.
to make a Post-Mortem Examination of a Calf ♀

16/7/20

properties of Mr Mahendra Kasalanis, Talegaon Disthade,
Talegaon Taluka Marwal District Pune.

found the following conditions

Date of Post-Mortem - 16/7/20

Date of death - 16/7/20

External appearance - Female, Red colour, Gve, Calf age 8 months

Pharynx - Petechial Haemorrhages

Oesophagus - Blackish lesion

Buccal cavity - Swollen, cyanotic

Larynx -

Trachea -

Thoracic cavity - Black spots on peritoneum seen

Pleura - Black exudate

Lungs - exudate

Pericardium - Petechial Haemorrhages

Heart - Occult blood

Abdominal cavity -

Stomach - Fresh ingesta with carbon particles seen

Large Intestines - NAD

Small Intestines - NAD

Liver - Swollen

Spleen - Swollen

Pancreas - Petechial Haemorrhages

Kidneys - Swollen

Bladder - full of urine

Internal genitals -

Cranium and spinal column -

Lymph glands in general -

Food (state if submitted for Microscopical Examination)

Expected cause of death - The above animal has died due to slow continuous
ingestion of carbon particles leading to
acute respiratory distress and

Remarks (if viscera sent to Chemical Examination) -
to 08/03 date 16/7/20 19 death

Copy forwarded to -

(1) The Station Officer, Incharge, Police Station, Talegaon, Disthade, Taluka Marwal, District Pune, with reference to his letter No -

Di -

Deyahi

Valuation Certificate

This is to certify that, I, Dr. Rupali A. Singhal,
(Dadker) have performed the postmortem of the
animals mentioned below, owned by Mr. Mahendra
Govind Hasabner, R/O Talegaon Bhalade, Taluka -
Mawal, Pune.

Sr. No.	Animal Details	Age	P.M. Date	Valuation
1)	Cow class, cross breed, ♀, (HF)	01 yrs.	25/05/20	20,000/-
2)	Cow class calf gen.	6m	16/07/20	15,000/-
3)	Cow class, ♀, cross bred	10 yrs	25/02/19	50,000/-

The Valuation of the above animals
has been mentioned accordingly.

Rupali

Assistant District Officer
Veterinary Department - Cr. I
Talegaon Bhalade, Tal. Mawal, Dist. Pune

Date: 28/07/23

Valuation Certificate

This is to certify that J. Dr. Nitin S. Magar
 have performed the Post mortem of the animal
 mentioned below, owned by Mr. Mahendra Cannel
 Hasabnis, P/o Talegaon Dabhade, Tal. Marol, Dist. Pune.

S.no	Animal Details	Age.	PM date.	Valuation
01	5Lc buffalo, Breed - Marwari	About 7 yrs	11/08/2021	60,000/-

As on today, In my opinion valuation of
 the above animal has been mentioned,

(Signature)
28/07/2023

Dr. Nitin S. Magar (M.V.Sc)
 Reg. No. MSVC-7948

Livestock Development officer,
 Veterinary Dispensary - Gr-1
 Talegaon Dabhade, Tal - Marol, Dist - Pune

दिनांक : १/६/२०२३

प्रति.

मा. संचालक सोा.

पशुसंवर्धन विभाग, पुणे

विषय : दि. २०/५/२०२३ रोजी आपण दिलेल्या पत्राद्वारे मागणी केलेल्या कागदपत्रांची
पूर्तता करणेबाबत.

अर्जदार : श्री. महेंद्र गोविंद हसबनीस, रा. तळेगाव दाभाडे

महोदय,

दि. १९/०५/२०२३ रोजी आपण व MPCB चे अधिकारी व CPCB चे अधिकारी यांनी
माझ्या तळेगाव दाभाडे येथील गाईच्या गोठ्याला भेट दिली होती.

सदर भेटी दरम्यान आपण काही कागदपत्रांची मागणी केली होती. त्यावेळी मी मा. अधिकारी सोा
यांना सांगितले होती की माझ्या घरास दि. १४/२/२०२२ रोजी आग लागल्यामुळे त्यातील बरीच
कागदपत्रे उपलब्ध होणार नाहीत तसेच जी काही झळ लागलेली कागदपत्रे आहेत ती पुराव्यासाठी सोबत
जोडत आहे.

दि. २०/५/२०२३ रोजी आपण लेखी पत्राद्वार माझ्याकडे काही कागदपत्रांची मागणी केली.
त्या संदर्भात मी आपणांस माझ्याकडे जी कागदपत्रे आहेत त्या सर्व कागदपत्रांची छायांकित प्रत जोडत
आहे. ते क्र. १ ते आहे.

तसेच माझ्या घरास आग लागली होती त्या वेळेला मी MISEB ला पत्र देऊन घराचे इलेक्ट्रिसिटी
बंद करण्यास सांगितले होती व ते मार्च २०२३ ला पुन्हा कनेक्शन जोडून घेतले. त्या संदर्भातील पत्राची
छायांकित प्रत जोडत आहे ते क्र. ६५ वर आहे. तसेच सन २०१६ पासून माझ्या जागेतील
गोठ्यातील ५ ते ६ सहा गायी व म्हशी prolapse मुळे मृत्यू पावत होत्या. कारण विचारले असता
कॅल्शियमची कमतरता असे कारण असावे असे सांगण्यात आले आणि ज्यावेळी एकूण १०-१२ जनावरे
मेल्यानंतर पोस्टमार्टम केल्यानंतर मृत्यूचे कारण पोटामध्ये वारंवार खाण्यामधून कार्बन गेल्यामुळे मृत्यू
झाला असल्याचे डॉक्टरांचे म्हणणे आहे. तसेच डॉक्टरांनी भेट दिल्यावरही असे सांगितले होते की
पोटामध्ये कार्बन वारंवार जात असल्यामुळे रलो पॉयझनिंग होते आणि जनावरांच्या तब्येतीवर परिणाम
होऊन मृत्यू ओढावू शकतो. तरी जनावरांची वेळीच काळजी घ्या असे आशयाचे पत्र दिले.

तरी आपण सदर कागदपत्रे जमा करून घ्यावीत.

आपला विश्वासू

Hasab
श्री. महेंद्र गोविंद हसबनीस

Copies. 1 to 65
Submitted

65

"श्री स्वामी समर्थ"

शरदा AI आसनाम HF 100% - 20.5.11. preg. confirm.	25.2.12
उदगी AI राजा HF 100% 24.5.11 repeated 24.8.11	25.8.12
सुंदरी शतारी AI Musha Bait - 6.6.11. preg. confirm.	15.4.12
मालीका काठक AI असनाम - 17.6.11. Preg. confirm.	20.4.12
सुंदरी AI - 2.7.11 AI power repeated on 23.7.11. Demere	8888110839
उदगी मोहरी काठक - AI 100% HF 24.8.11	
चित्रा HF AI 100% 26.8.11. BAIT.	

Asahi.

पुणे जिल्हा सहकारी दूध उत्पादक संघ मर्यादित, कात्रज, पुणे-४६.

जा.क्र.पीआयटी/५०५३/२०१८

दिनांक:- ०८/१२/२०१८

परिपत्रक:-

संघास दूध पुरवठा करणा-या सर्व सहकारी दूध उत्पादक संस्था/डेअरी फार्मचे प्रतिनिधी यांना कळविणेत येते की, संस्थांनी पुरवठा केलेल्या दूधाचे पेमेंट संघास दर दहा दिवसांनी ठरलेल्या तारखेस संस्थांना अदा करावे लागत आहे. संस्थांना दिनांक ११ ते २० नोव्हेंबर २०१८ पर्यंतची दूध बिले प्रति लिटर रु. २५/- प्रमाणे अदा करणेत आलेली आहेत. परंतु माहे १० सप्टेंबर २०१८ अखेरपर्यंतच शासन अनुदानाची रक्कम संघास प्राप्त झालेली आहे. अद्यापही शासनाकडून ११ सप्टेंबर ते नोव्हेंबर २०१८ अखेर पर्यंतची अनुदानाची रक्कम रु.१५,६७,५८,४४४/- इतकी संघास येणेबाकी आहे. त्यामुळे संघास बँकेचा ओव्हर ड्राफ्ट घेऊन दूध बिलाचे पेमेंट संस्थांना अदा करावे लागत असलेने संघ आर्थिक अडचणीत आलेला आहे.

वरिल परिस्थितीतून मार्ग काढणेकामी संघाने दिनांक २१/११/२०१८ रोजीपासून गाय दूध ३.५/८.५ गुणप्रतीसाठी प्रति लिटर रु.२५/- दर कायम ठेवून (गाय दूध खरेदी दर दिनांक ०१/०८/२०१८ चे दरपत्रकाप्रमाणे) त्यामधून "देय शासन अनुदान अनामत" म्हणून सरसकट प्रति लिटर रु.५/-प्रमाणे रक्कम कपात करणेचा निर्णय घेतलेला आहे. त्यामुळे दिनांक २१/११/२०१८ पासून संस्था दूध बिलातून प्रति लिटर रु.५/- प्रमाणे रक्कम कपात करून दूध बिले अदा केली जाणार आहेत. तरी संस्था/डेअरी फार्म यांनी खालील नमुन्यानुसार दूध उत्पादकांची माहिती भरून द्यावी.

क्र.	दूध उत्पादकांचे नाव	एकूण लि	रक्कम	सरा.दर	कपात	देय अनामत रक्कम (५६)	एकूण कपात	निष्पळ देय रक्कम	बँके नाव	खाते नंबर	आयएफटी कोड नं.
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वरिल नमुन्यानुसार दर दहा दिवसांनी दूध उत्पादकांची माहिती भरून देऊन संघास सहकार्य करावे.

(Signature)
कार्यकारी संचालक

प्रति,

मा.चेअरमन/प्रोप्रायटर,

सहकारी दूध उत्पादक संस्था/डेअरी फार्म,

ता. _____, जि.पुणे.

प्रमुख/संघ प्रतिनिधी,

शितकर/बल्क कुलर.

दूध हिशोब विभाग. ३) हिशोब विभाग,

नेहा डेअरी फार्म ता. मावळ ज़ि पुणे

M.
to.d.

प्रति

श्री. महेंद्र गोविंद हसबनीस
लिंब फाटा तळेगाव दाभाडे
ता. मावळ ज़ि पुणे
पुणे ४१०५०६

दि. ०२/०२/२०२३

विषय : दुध पुरवठ्या बाबत.....

महोदय

वरील विषयास अनुसरून आपल्या मागणी नुसार आपणास खळवणेत येते कि दि.माहे जुन २००६ ते माहे डिसेंबर २०१८ या कालावधी मध्ये आपले सरासरी दुध सकाळ ४०लि गाय दुध व २०लि म्हैशीचे दुध तसेच सायंकाळी २०लि गाय व २०लि म्हैस दुधाचा पुरवठा केल्याचे दिसत आहे.परंतु सन २०२१ पासून अध्याप पर्यंत दुधाचा पुरवठा कमी होत गेला आहे. आपल्या माहीतीसाठी सादर..

अ. व. सातकर

Handwritten signature
③

MIRCHI FOODS



दिनांक- २४.०१.२०२३

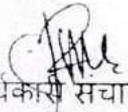
जे कोणी संबंधित असतील त्यांस

M/S, मिर्ची फुड्स, तळेगाव दाभाडे, गेल्या १० वर्षांपासून महाविद्यालयीन मेस, कॅन्टीन तसेच तळेगाव परिसरामध्ये कॅटरिंग चा व्यवसाय करीत आहे.

सदरील केल्या जात असलेल्या कॅटरिंग च्या व्यवसायासाठी श्री. महेंद्र गोविंद हसबनीस, रा.- तळेगाव दाभाडे, ता.- मावळ, जि.-पुणे. यांच्याकडून आमच्या तंदूर भट्टी साठी आवश्यक असणारे गाईच्या शेणापासून बनविण्यात आलेले ओडके जे कि लाकडास उत्तम पर्याय असल्याकारणास्तव सन २०१७ ते २०१८ या कालावधी मध्ये खरेदी करत होतो.

साधारणतः प्रत्येक महिन्याकाठी १०.०० रुपये प्रति किलो प्रमाणे सुमारे ६०० ते ७०० किलो ओडक्यांची खरेदी आमच्याकडून केली जात होती.

कळावे,


कार्यकारी संचालक,

मिर्ची फुड्स,
MIRCHI FOODS

MIMER Medical College Canteen
Talegaon Dabhade (Pune)

(६)

Hasals
Hasals

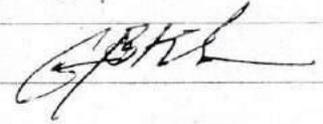
PAGE No.	
DATE	/ /

दि. 27/01/2023
 श्री. गिरिश भास्कर खेर
 तळेगाव रें

श्री. महेंद्र गोविंद हसळीस
 सा. तळेगाव दांडा

कारण खुदासा पत्र देत आहे की श्री. गिरिश खेर, सा.
 तळेगाव रेंशन आपणा कडून सन 2017 व 2018 साली शोणापासून
 लग्नवेळी सुमारे 10 टनांचा वापर केला होता. सदर ओळखी
 90 रु किती प्रमाणे द्यायचे होते. दर महिना 9 टनांचा वापर केला
 त्याच इतके पैसे पर्यावरणासाठी पत्रक असा याचा वापर
 उपयुक्त होतो तो विचार महत्वाचा होता. म्हणून बाकी रक्कम
 वसूल होती.

सदर पत्र मागणी केले वसूल देत आहे.



श्री. गिरिश भा. खेर
 मसुरी, दासनिगा हील
 तळेगाव रेंशन

Hasali...
 Hasali...

(5)

२३/०१/२०२३

गणेश चोपट भोसले

कल्याणी रेग्यारण्ट

लळेगाव दाभाडे

- श्री मूदें गीविंद हसननीस
री. लळेगाव - दाभाडे

कारण अयोग्यत खुवासा परा वेलो की
नई मई साही मी अयोग्यत गइच्या
अयोग्यत वनकेले भाडके हे वापरत होतो
मया साधारण ६०० kg पर मई घेत वेलो
डि. २०१७ ले से २०१८ घेत होतो रु १० लाखे

लाकारा अतिशय उल्लभ पर्याप्त
गणेश चोपट भोसले
mob - 9881428997

Hasals

Hasals

6

2

श्री. भास्कर नरहर पुंडले.
निगडे. पो. भावळे. ता. भावळ पुणे.

दि. 26.01.2023

श्री. महेंद्र गोविंद हसनरीस
रा. तलेगाव व्हाडाडे.

कारणे आपणास खुलासा पत्र देतो की मी माझे शेतात ओले स्वतः म्हणून वापरण्यासाठी आपणाकडून सन 2012 ते 2017 या काळात गोबर (गोम मधील) खरी (ओले स्वतः) दर सहा महिन्यांच्या फरकाने पावसाचा नसताना स्वरेवी केले होते. शेतास अतिशय पोषक असे अन्न द्यावे व काही प्रमाणात पाण्याचा भाग त्यातून मिळाल्याने पिके जोमदार वाढली होती पण पुढे टँकर व उपलब्ध नसल्याने सदर कार्य बंद करावे लागले. दर सहा महिन्याला 3000 लीटर इतार मिटर घेणे होणे. सहकार्या बद्दल मी आपला कर्जाचा सोड किमान 60 रुपये किंमती प्रमाणे होणे. सर्व व्यवहार पूर्ण झाला. कर्जाचे.

श्री. भास्कर न. पुंडले.

(रिहायई अस्थापक)
(प्रगतीशील शेतीकरी)

9270265877

ता.क. भावळी वकन पत्र दिले. असे.

Hasanri...
⑦

31-12-2019 ଆବଦ୍ଧି (₹)

5820	40821-
-4250	+58494L
<u>1570</u>	<u>586576L</u>

28-2-2019 ଆବଦ୍ଧି (₹)

5750	8250/-
-2000	+619934L
<u>2750</u>	<u>628184L</u>

③ ଆବଦ୍ଧି

28-2-2019. सहायिका (36)

4540	4312/-
- 2000	+ 615622/-
<u>1540</u>	<u>6199341/-</u>

23-2-2019. सहायिका (37-3513)

5490	4732/-
- 3800	+ 610890/-
<u>1690</u>	<u>615622/-</u>

Handwritten: (9)

21.2.2019. ଆମାନ୍ତ (₹)

5610	49241
-4030	+606466
<u>1580</u>	<u>610890</u>

19.2.2019. ଆମାନ୍ତ (₹)

4840	21921
-2200	+603224
<u>1140</u>	<u>606466</u>

Assets

(10)

(11)

Analysis...

18.2.2019. Thursday (35)

5870	31081-
-4760	-16001662
<u>1110</u>	<u>6032242</u>

15.2.2019. Thursday (34)

4650	29701-
-2000	+6281462
<u>1650</u>	<u>6411162</u>
3150	355. (409502)
<u>310</u>	<u>6001662</u>

(12) *Handwritten*

$$\begin{array}{r}
 \underline{\underline{142099 - 66234}} \quad (35) \\
 4820 \\
 - 2000 \\
 \hline
 1820 \\
 \hline
 \hline
 \end{array}
 \qquad
 \begin{array}{r}
 5124 L \\
 + 623022 L \\
 \hline
 628146 L \\
 \hline
 \hline
 \end{array}$$

$$\begin{array}{r}
 \underline{\underline{122099 - 249164}} \quad (39 - 81521) \\
 4620 \\
 - 3050 \\
 \hline
 1580 \\
 \hline
 \hline
 \end{array}
 \qquad
 \begin{array}{r}
 4424 L \\
 + 628598 L \\
 \hline
 633022 L \\
 \hline
 \hline
 \end{array}$$

10. 2009. 24 06 04 54 00 00

49000	34000
- 20000	+ 6251781
<u>19000</u>	<u>6285981</u>

2. 2. 2018 24 06 04 54 00 00 (34)

46200	45361
- 20000	+ 6206421
<u>16200</u>	<u>6251781</u>

13 2009. 24 06 04 54 00 00

14 Analysis

2.2.2019. 249164 (918)
 5610 4212) -
 -4020 +616330) -
1540 620642 L

2.2.2019. 249164 (918)
 6540 6322 L
 -3000 +609958 L
3540 616330 L

31-09-2020 (95)

4410	2528/-
- 2000	+ 632690/-
<u>1410</u>	<u>640228/-</u>

541	20270
910	- 609958/-

28-1-2020. 31-09-2020 (95)

5910	5910	5238/-
- 2000	+ 632452/-	
<u>2910</u>	<u>632690/-</u>	

(15) Accounts...

27.1.2019 ₹ 49,100/- (918)

4950	24901/-
- 2000	+ 6300000/-
<u>1350</u>	<u>6324901/-</u>

25.1.2019. ₹ 49,100/- (918)

5250	4014/-
- 2000	+ 6280000/-
<u>2250</u>	<u>6300000/-</u>

(16) Blank

17

Answers:

21-1-2019. Saturday (9th)

8450	4410 L
- 2000	+ 621598 L
<u>2450</u>	<u>628008 L</u>

21-1-2019. Saturday (9th)

4820	2226 L
- 3000	+ 618862 L
<u>1520</u>	<u>621598 L</u>

19-1-2019 3249624 (918)
 4840 32121-
 - 20000 + 6155501
1840 6188621

17-1-2019 3249624 (918)
 4810 32581-
 - 20000 + 6182921
1810 6155501

(18) Account:

13-1-2019 आवधिक (99-323)

6950	8775/-
<u>3200</u>	+ 6035172
<u>3250</u>	<u>6122921</u>

9-1-2019 आवधिक (912)

4220	2924/-
<u>3000</u>	+ 6000
<u>1720</u>	<u>8924</u>
	<u>6035172</u>

(19) आवधिक

$$\begin{array}{r}
 \underline{\underline{61009}} \quad \underline{\underline{59184}} \quad (35 \quad 5154) \\
 6060 \\
 - 2950 \\
 \hline
 3110 \\
 \hline
 \hline
 \end{array}
 \qquad
 \begin{array}{r}
 89321 \\
 + 591656 \\
 \hline
 600593 \\
 \hline
 \hline
 \end{array}$$

$$\begin{array}{r}
 \underline{\underline{510009}} \quad \underline{\underline{34964}} \quad (34) \\
 3960 \\
 - 3000 \\
 \hline
 960 \\
 \hline
 \hline
 \end{array}
 \qquad
 \begin{array}{r}
 24961 \\
 + 589160 \\
 \hline
 591656 \\
 \hline
 \hline
 \end{array}$$

20
 20/10/2019

(21)

Answers:

2-1-2009 - 23100000 (912)
 45000 25842
 - 3000 + 5865262
1500 5891602 -

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

प्रादेशिक कार्यालय, पुणे

फोन.नं.०२० - २५८९९०२९

फॅक्स.नं.०२०-२५८९९७०९

संकेत स्थळ: www.mpcb.gov.in

ई-मेल: sropune9@mpcb.gov.in



२ व ३ मजला, जोग सेंटर,
पुणे - मुंबई रोड, वाकडेवाडी,
पुणे-४११००३.

जा.क्र.: म.प्र.नि.मं./मा.अ/प्रा.प्र.पु/

230123-FTS-0091

दि. 23-01-2023

प्रति,

श्री.महेंद्र गोविंद हसबनीस

तळेगाव दाभाडे, ता.मावळ, जि.पुणे ४१०४०।

विषय:- माहिती अधिकार अधिनियम २००५ अंतर्गत अर्ज.

संदर्भ:- आपला अर्ज दि. ०९/०९/२०२३ (२३०९०९-FTS-००२०)

उपरोक्त विषयान्वये आपण मागविलेली माहिती उप-प्रादेशिक कार्यालय, पुणे-२ यांच्याशी संबंधित होती. सदरील माहिती यांच्या कार्यालयाकडून उपलब्ध झालेली आहे. संबंधित माहिती सोबत जोडत आहे.

आपणांस दिलेल्या माहितीबाबत आपण असमाधानी असल्यास विहित वेळेत अपिलीय अधिकारी, म.प्र.नि.मंडळ, जोग सेंटर, ३ रा मजला, वाकडेवाडी, शिवाजीनगर, पुणे-३ या पत्त्यावर संपर्क करावा.

(प्रताप जगताप)

जन माहिती अधिकारी तथा

उप-प्रादेशिक अधिकारी,

म.प्र.नि.मंडळ, पुणे-१.

प्रत माहितीस्तव सादर:-

अपिलीय अधिकारी तथा प्रादेशिक अधिकारी, म.प्र.नि.मंडळ, पुणे.

22

Hasabni...

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप - प्रादेशिक कार्यालय, पुणे - २

फोन नं. ०२० - २५८९९०२९

फॅक्स नं. ०२० - २५८९९७०९

ई-मेल : sropune2@mpcb.gov.in



२ मजला, जोग सेंटर,

पुणे-मुंबई रोड, वाकडेवाडी,

पुणे - ४११ ००३.

“आपली सेवा, आमचे कर्तव्य”

जा/क्र/उप्राकापु-२/230123-FTS0032

दि: 23/01/2023

प्रति,
जनमाहिती अधिकारी, तथा
उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, पुणे १

विषय:- माहितीचा अधिकार अधिनियम २००५ अन्वये विचारलेली माहिती.

संदर्भ:- श्री. महेंद्र गोविंद हसबनीस, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा अर्ज
दि. ०९/०९/२०२३ (२३०९०९-FTS-००२०)

महोदय,

माहितीचा अधिकार अधिनियम २००५ अन्वये, उपरोक्त संदर्भाकित अर्जास अनुसरून पुढील प्रमाणे माहिती कळविण्यात येत आहे.

अ.क्र	विचारलेली माहिती	उत्तर
१	सन २०१८ व २०१९ मधील M/s. Cikautxo India Ltd., Talegaon Dabhade यांचे चिमणीचे व हवा तपासणीचे अहवाल मिळणेबाबत.	कार्यालयातील उपलब्ध नस्तीनुसार माहिती सोबत जोडली आहे.

आपला विश्वासू,

(Handwritten Signature)

उप-प्रादेशिक अधिकारी,

म.प्र.नि. मंडळ, पुणे २

प्रत सविनय सादर:-

- प्रादेशिक अधिकारी तथा प्रथम अपिलीय अधिकारी म. प्र. नि. मंडळ, पुणे.

(Handwritten Signature)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
Fax : 25811029



REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0338

Date : 19/07/19

ANALYSIS REPORT - AAQM

Industry Name	: Cikautaxo India Pvt. Ltd. Talegaon Dabadhe	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 23/05/2019		
Sample Id	: SRPN2/AAQ/19/01356		
Sample Location	: Ind/Resi/Ru	Location Details	: Main Gate
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 24/05/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Clear	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	05/23/0019 12:00 to 05/23/0019 16:00	40	41
	05/23/0019 16:00 to 05/23/0019 20:00	42	
RSPM	05/23/0019 12:00 to 05/23/0019 20:00	477	477
SO2	05/23/0019 12:00 to 05/23/0019 16:00	6	6.5
	05/23/0019 16:00 to 05/23/0019 20:00	7	

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

**Electronic Report does not require Signature

23 Hazah

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
Fax : 25811029



REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0338

Date : 19/07/19

ANALYSIS REPORT - AAQM

Industry Name	: Chikautaxo India Pvt. Ltd	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 24/05/2019		
Sample Id	: SROPN2/AAQ/19/01357		
Sample Location	: Ind/Resi/Ru	Location Details	: Complained Premises
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 30/05/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Clear	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	05/24/0019 17:00 to 05/24/0019 21:00	35	
	05/24/0019 21:00 to 05/25/0019 01:00	26	30.5
RSPM	05/24/0019 17:00 to 05/25/0019 01:00	269	269
SO2	05/24/0019 17:00 to 05/24/0019 21:00	5	
	05/24/0019 21:00 to 05/25/0019 01:00	4	4.5

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

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29 Hazari

MAHARASHTRA POLLUTION CONTROL BOARD

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REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0348

Date : 02/11/19

ANALYSIS REPORT - AAQM

Industry Name	: Chikautaxo India Pvt. Ltd	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 18/09/2019		
Sample Id	: SROPN2/AAQ/19/01374		
Sample Location	: Ind/Resi/Ru	Location Details	: Near Main Gate
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 19/09/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Cloudy	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	09/18/0019 11:00 to 09/18/0019 15:00	46	
	09/18/0019 15:00 to 09/18/0019 19:00	46	46
RSPM	09/18/0019 11:00 to 09/18/0019 19:00	129	129
SO2	09/18/0019 11:00 to 09/18/0019 15:00	5	
	09/18/0019 15:00 to 09/18/0019 19:00	3	4

1. All results are in microgram/m³
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3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

*Electronic Report does not require Signature

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24

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
Fax : 25811029



REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0348

Date : 02/11/19

ANALYSIS REPORT - AAQM

Industry Name	: Chikautaxo India Pvt. Ltd	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 23/09/2019		
Sample Id	: SROPN2/AAQ/19/01377		
Sample Location	: Ind/Resi/Ru	Location Details	: Near House
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 25/09/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Rainy	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	09/23/0019 11:00 to 09/23/0019 15:00	37	
	09/23/0019 15:00 to 09/23/0019 19:00	35	36
RSPM	09/23/0019 11:00 to 09/23/0019 19:00	120	120
SO2	09/23/0019 11:00 to 09/23/0019 15:00	4	
	09/23/0019 15:00 to 09/23/0019 19:00	3	3.5

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

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25. Results

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
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REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0348

Date : 02/11/19

ANALYSIS REPORT - AAQM

Industry Name	: Chikautaxo India Pvt. Ltd	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 23/09/2019		
Sample Id	: SROPN2/AAQ/19/01378		
Sample Location	: Ind/Resi/Ru	Location Details	: Near House
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 25/09/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Rainy	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	09/23/0019 19:00 to 09/23/0019 23:00	52	
	09/23/0019 23:00 to 09/24/0019 03:00	46	49
RSPM	09/23/0019 19:00 to 09/24/0019 03:00	375	375
SO2	09/23/0019 19:00 to 09/23/0019 23:00	5	
	09/23/0019 23:00 to 09/24/0019 03:00	4	4.5

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

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Hasialo

(2.6)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2025811698
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REGIONAL LABORATORY
Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/19/0348

Date : 02/11/19

ANALYSIS REPORT - AAQM

Industry Name	: Chikautaxo India Pvt. Ltd	Industry Code	: -
Consent No	: -	Type Of Industry	: -
Dt. of Sample Collection	: 24/09/2019		
Sample Id	: SROPN2/AAQ/19/01381		
Sample Location	: Ind/Resi/Ru	Location Details	: Near House
Collected By	: Uday Dilip Yadav		
Dt. of Submission	: 25/09/2019	Dt. of Receipt	: -
Sampling Instrument No	: -	Dt. of Calibration	: -
Whether Condition	: Rainy	Temperature	: -
Wind Direction	: -	Wind Speed	: -

Parameter	Sampling Time	Result	Average
NOx	09/24/0019 03:00 to 09/24/0019 07:00	42	
	09/24/0019 07:00 to 09/24/0019 11:00	39	40.5
RSPM	09/24/0019 03:00 to 09/24/0019 11:00	155	155
SO2	09/24/0019 03:00 to 09/24/0019 07:00	4	
	09/24/0019 07:00 to 09/24/0019 11:00	4	4

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

**Electronic Report does not require Signature

(27) *Hasals*

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02025811698

Phone : 0

Fax : 025811029

Website : <http://mpcb.gov.in>

Regional Laboratory - Pune

Jog Centre, 3rd Floor
Wakade Wadi,
Pune-Mumbai Road,
Shivaji Nagar.

E-mail : sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/GENENV/19/C

ANALYSIS REPORT - Stack

Date : 25/07/2019

Industry Name	Cikautxo India Pvt. Ltd. Talegaon Dabadhe	Industry Code	
		Type Of Industry	
Consent No		Dt. & Time of Sample Collection	23/05/2019 07:46:00
Sample ID	SROPN2/STK/19/01508	Lab Sample Code	RLPN/STK/19/00032
Stack Attached To	Boiler		
Stack Height (mtr)	30	Stack Area (m ²)	1.22656
Stack Temp. °C	103	Fuel Used	Furnace Oil
Collected By	Uday Dilip Yadav		
Dt. of Submission	24/05/2019	Dt. of Receipt	25/07/2019

Parameter	UoM	Results
Dust Concentration	mg/Nm ³	111
Exit gas Velocity	m/s	8
Gas Quantity	m ³ /hr	26461
SO ₂	mg/m ³	32.00
Total Gas Discharge	Nm ³ /hr	20586
Total particulates	mg/m ³	94

NA : Not Analysed

BDL : Below Detection Limit ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Suresh V, Bhosle
Scientific Officer

I/C, Regional Laboratory - Pune

(28) *Haseeli*

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02025811698

Phone : 0

Fax : 025811029

Website : <http://mpcb.gov.in>

Regional Laboratory - Pune

Jog Centre, 3rd Floor
Wakade Wadi,
Pune-Mumbai Road,
Shivaji Nagar.E-mail sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/STK/19/0335

ANALYSIS REPORT - Stack

Date : 10/11/2019

Industry Name	Cikautko India Pvt. Ltd	Industry Code	Type Of Industry
Consent No		Dt. & Time of Sample Collection	18/09/2019 12:00:00
Sample ID	SROPN2/STK/19/01515	Lab Sample Code	RLPN/STK/19/00110
Stack Attached To	Boiler	Stack Area (m ²)	1.22656
Stack Height (mtr)	30	Fuel Used	Furnace Oil
Stack Temp. °C	101		
Collected By	Uday Dilip Yadav		
Dt. of Submission	19/09/2019	Dt. of Receipt	21/09/2019

Parameter	UoM	Results
Dust Concentration	mg/Nm ³	81
Exit gas Velocity	m/s	7
Gas Quantity	m ³ /hr	24767
SO ₂	mg/m ³	26.67
Total Gas Discharge	Nm ³ /hr	19371
Total particulates	mg/m ³	70

NA : Not Analysed

BDL : Below Detection Limit ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Suresh V. Bhosle
Scientific Officer
I/C, Regional Laboratory - Pune

(29) *Suresh V. Bhosle*

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 02025811698

Phone : 0

Fax : 025811029

Website : <http://mpcb.gov.in>**Regional Laboratory - Pune**Jog Centre, 3rd Floor
Wakade Wadi,
Pune-Mumbai Road,
Shivaji Nagar.E-mail sopunelab@mpcb.gov.in

Report No: MPCB/RLPN/STK/19/0335

ANALYSIS REPORT - Stack

Date : 10/11/2019

Industry Name	Cikautxo India Pvt. Ltd	Industry Code	Type Of Industry
Consent No		Dt. & Time of Sample Collection	23/09/2019 12:00:00
Sample ID	SROPN2/STK/19/01518	Lab Sample Code	RLPN/STK/19/00125
Stack Attached To	Boiler	Stack Area (m ²)	1.22656
Stack Height (mtr)	30	Fuel Used	Furnace Oil
Stack Temp. °C	105		
Collected By	Uday Dilip Yadav		
Dt. of Submission	25/09/2019	Dt. of Receipt	30/09/2019

Parameter	UoM	Results
Dust Concentration	mg/Nm ³	856
Exit gas Velocity	m/s	7
Gas Quantity	m ³ /hr	23826
SO ₂	mg/m ³	32.00
Total Gas Discharge	Nm ³ /hr	18438
Total particulates	mg/m ³	727

NA : Not Analysed

BDL : Below Detection Limit ND : Not Detectable

UoM : Unit Of Measurement

Reviewed By

Suresh V, Bhosle
Scientific Officer
I/C ,Regional Laboratory - Pune

30/11/19
Suresh V. Bhosle

Visit Report

Livestock Development Officer
Veterinary Dispensary - Gr-1
Talegaon, Dabhade, Tal - Maval, Dist - Pune 41

12/01/23

Place - Talegaon Dabhade
Taluka - Maval
Pune.

owner - Mrs. Mahendra Hasabnis

Total Animals - 49.

Breed - JV, HF, gir, Sahiwal.

Age group - 8 months - 17 year.

Problem - Repeated abortions are observed on this farm and cases of infertility.

This is to certify that, during personal visits to the farm the following problems have been observed

- 1) Though proper artificial Insemination is done with semen doses, there is problem for the animals and the conception rate is poor.
(Bull no. 9217/0850 - PNE - 9217/37001945080 - HF75%)
For eg.) Total 12 animals facing problem of infertility
- 2) If the animal gets conceived, repeated abortions occur.
- 3) Even if proper care and management is taken care, there is reduced milk yield.

conclusion - There is problem of hormonal changes in animals and during visit to farm the area and premises were highly polluted Pune due to carbon particles and smoke.

Livestock Development Officer
Veterinary Dispensary - Gr-1
Talegaon Dabhade, Tal - Maval, Dist - Pune



(31)
Hasabnis

FORM No. 10
(See Rule 50)

Receipt



Pune,
Maval Zilla Parishad
Panchayat Samiti

Received from Mahendra Hasnis
a sum of Rs. (50 = 00)
on account of post mortem fees

Deputy Head of Department / Institution
Accountant Block Development Officer
Accounts Office
Chief Accounts Officer
Veterinary Dispensary - Gr-I
Date 15/04/21 Walegaon Dabhade, Tal - Maval, Dist-Pune

Hasnis

32
32

Livestock Development officer
Veterinary Dispensary - Gr- I
Tulegaon Dabhade, Tal - Maval, Dist - Pune

POST-MORTEM EXAMINATION REPORT

15/02/22
Diagnostic/Medico legal

S. R. No. _____

At the request of Mr. Mahendra Hasabnis
I made a Post-Mortem Examination of a Buff, black colour, ♀, Calved on 13/2/22.
the property of Mr. Mahendra Hasabnis of
Village Tulegaon Dabhade Taluka Maval District Pune

and found the following conditions—

Date of Post-Mortem— 15/02/22.

Date of death— 15/02/22

External appearance— colour black, rectal prolapse and uterine prolapse mass observed, severe haemorrhagic discharge

Pharynx— Haemorrhages

Oesophagus— Petechial Haemorrhages

Buccal cavity— saliva observed.

Larynx— Petechial Haemorrhages

Trachea— Frothy discharge.

Thoracic cavity— Haemorrhages

Plura— NAD

Lungs— NAD

Pericardium— Haemorrhages

Heart— Haemorrhages

Abdominal cavity— signs of abdominal straining and haemorrhages

Stomach— Feed traces observed

Large Intestines— } large undigested feed traces observed.

Small Intestines— }

Liver— swollen

Spleen— swollen

Pancreas—

Kidneys— swollen

Bladder— full of urine

Internal genitals— uterus along with attachment protruded out.

Cranium and spinal column— Not opened.

Lymph glands in general— swollen.

Blood (state if submitted for Microscopical Examination)

Suspected cause of death— Post parturient prolapse leading to severe haemorrhage

Remarks (if viscera sent to Chemical Examiner, give date)— Shock and death.

No. _____ date 15/02/22

Bupali

Bupali
DR. RUPALI D. DADKE
M.V.Sc (GENETICS)
Reg. No. MSVC-5707

Copy forwarded to—

(1) The Station Officer Incharge Police Station _____
w. reference to his Letter No. _____
Di. _____

Copy submitted to— DADO office pune Tulegaon Dabhade, Tal - Maval, Dist - Pune

(33) Hasabnis.

POST-MORTEM EXAMINATION REPORT

Livestock Development officer

Veterinary Dispensary - Gr- I

Talegaon Dabhade, Tal - Marul

Diagnostic/Medico legal

15/02/22

S. R. No. _____

At the request of Mr. Mahendra Hasabnis
I made a Post-Mortem Examination of a Buff, black colour, ♀, Calved on 13/2/22.
the property of Mr. Mahendra Hasabnis of
Village Talegaon Dabhade Taluka Marul District Pune

and found the following conditions—

Date of Post-Mortem—15/02/22.

Date of death—15/02/22

External appearance—colour black, rectal prolapse and uterine prolapse mass observed, severe haemorrhagic discharge.

Pharynx—Haemorrhages

Oesophagus—Petechial Haemorrhages

Buccal cavity—saliva observed.

Larynx—Petechial Haemorrhages

Trachea—Frothy discharge.

Thoracic cavity—Haemorrhages

Plura—NAD

Lungs—NAD

Pericardium Haemorrhages

Heart—Haemorrhages

Abdominal cavity—signs of abdominal straining and haemorrhages

Stomach—Feed traces observed

Large Intestines—Large undigested feed traces observed.

Small Intestines—

Liver—swollen

Spleen—swollen

Pancreas—

Kidneys—swollen

Bladder—full of urine.

Internal genitals—uterus along with attachment protruded out.

Cranium and spinal column—Not opened.

Lymph glands in general—swollen.

Blood (state if submitted for Microscopical Examination)

Suspected cause of death—Post parturient prolapse-leading to severe haemorrhage

Remarks (if viscera sent to Chemical Examiner, give date)—Shock and death.

No. _____ date 15/02/22

Copy forwarded to—

(1) The Station Officer Incharge Police, Station _____

_____ w. reference to his Letter No. _____

Dt. _____

Copy submitted to—DADO office pune

Bupali

Bupali
DR. RUPALI D. DADKE
MVSc (GENETICS)
Reg. No. MSVC-5707

(34) Hasabnis

Livestock Development officer
Veterinary Dispensary - Gr-I

POST-MORTEM EXAMINATION REPORT

Talegaon Dabhade, Tal - Maval
Diagnostic/Medico legal

15/02/22

S. R. No. _____

At the request of Mr. Mahendra Hasabnis
I made a Post-Mortem Examination of a Buff, black colour, ♀, Calved on 13/2/22.
the property of Mr. Mahendra Hasabnis of
Village Talegaon Dabhade Taluka Maval District Pune

and found the following conditions—

Date of Post-Mortem—15/02/22

Date of death—15/02/22

External appearance—colour black, rectal prolapse and uterine prolapse mass observed, severe haemorrhagic discharge.

Pharynx—Haemorrhages

Oesophagus—Petechial Haemorrhages

Buccal cavity—saliva observed.

Larynx—Petechial Haemorrhages

Trachea—Frothy discharge.

Thoracic cavity—Haemorrhages

Pleura—NAD

Lungs—NAD

Pericardium Haemorrhages

Heart—Haemorrhages

Abdominal cavity—signs of abdominal straining and haemorrhages

Stomach—Feed traces observed

Large Intestines— } large undigested feed traces observed.

Small Intestines—

Liver—swollen

Spleen—swollen

Pancreas—

Kidneys—swollen

Bladder—full of urine

Internal genitals—uterus along with attachment protruded out

Cranium and spinal column—Not opened.

Lymph glands in general—swollen.

Blood (state if submitted for Microscopical Examination)

Suspected cause of death—Post parturient prolapse—leading to severe haemorrhage

Remarks (if viscera sent to Chemical Examiner, give date)—Shock and death.

No. _____ date 15/02/22

Rupali

Rupali
Dr. RUPALI D. DADKE
MVSc (GENETICS)
Reg. No. MSVC-5707

Copy forwarded to—

(1) The Station Officer Incharge Police, Station Development officer
w. reference to his Letter No. _____
Dt. _____Copy submitted to—DAHO office pune
Talegaon, Dabhade, Tal - Maval, Dist-Pune

(35) Hasabnis

POST-MORTEM EXAMINATION REPORT Livestock Development office, Veterinary Dispensary - Gr-I 41/42
Diagnostic Medical - Pune

S. R. No. 68

At the request of Mrs. Mahendra Hasabnis, Talegaon Dalhade
 I made a Post-Mortem Examination of a cow/5 1/2 pregnant/HFX/black + white
 the property of Mr. Mahendra Hasabnis of
 Village Talegaon Dalhade Taluka Mawal District Pune
 and found the following conditions— Animals - 1 cow + 1 calf

Date of Post-Mortem—25/10/12
 Date of death—25/10/12

External appearance—cow/black + white, tongue protruded out /
congestion tympany observed, eyes open.

- Pharynx—congestion observed
- Oesophagus—congestion observed
- Buccal cavity—congestive lesions
- Larynx—open
- Trachea—congestion observed
- Thoracic cavity—congestive lesions
- Pleura—petechial/circular congestive p. lesions observed
- Lungs—collapsed, bloody lesions and congestion
- Pericardium—congestive lesions
- Heart—chambers with scanty blood clots
- Abdominal cavity—congestive lesions
- Stomach—scanty feed traces
- Large Intestines—mesenteric blood vessels enlarged with blood
- Small Intestines—enlarged blood vessels
- Liver—Impression of ribs on liver
- Spleen—NAD
- Pancreas—NAD
- Kidneys—enlarged
- Bladder—full of urine
- Internal genitals——
- Cranium and spinal column—NO Intact
- Lymph glands in general—NA

Blood (state if submitted for Microscopical Examination) NA

Suspected cause of death—cardiorespiratory failure might be due to
 Remarks (if viscera sent to Chemical Examiner, give date)—acute tympany.

No. date

Copy forwarded to—
 (1) The Station Officer Incharge Police Station
 w. reference to his Letter No.
 Dr. 25/10/12
 Copy submitted to—

Rupali

Livestock Development officer
 Veterinary Dispensary - Gr-I
 Talegaon Dalhade, Tal. Mawal, Dist. Pune
DR. RUPALI DADKE
 MVSc (GENETICS)
 Reg. No MSVC-5707

(36) Hasabnis

POST-MORTEM EXAMINATION REPORT

Livestock Development officer
Veterinary Dispensary - Gr-I
Talegaon Dabhade, Tal - Maval, Dist - Pune

S. R. No. 71 Diagnostic/Medico-legal 61

At the request of Mr. Mahendra Hasabnis
I made a Post-Mortem Examination of a Buffalo/Murray/Black
the property of Mr. Mahendra Hasabnis of
Village Talegaon Taluka Maval District Pune

and found the following conditions—

Date of Post-Mortem 29/11/22.

Date of death 29/11/22.

External appearance Buffalo/tongue protruded out/

Pharynx NAD

Oesophagus Petechial Haemorrhages

Buccal cavity Petechial circular Haemorrhages

Larynx filled, with Haemorrhagic traces

Trachea open

Thoracic cavity petechial Haemorrhages

Plura Haemorrhages

Lungs Haemorrhages

Pericardium Haemorrhages.

Heart occult blood seen in all chambers of heart

Abdominal cavity Haemorrhages

Stomach scarcely ingesta observed.

Large Intestines Mesentric arteries swollen.

Small Intestines Intestinal parenchyma with Haemorrhages

Liver enlarged patches

Spleen enlarged.

Pancreas swelling

Kidneys swollen

Bladder full of urine.

Internal genitals —

Cranium and spinal column Not opened.

Lymph glands in general swollen

Blood (state if submitted for Microscopical Examination) —

Suspected cause of death Death has occurred due to Heavy Haemorrhages in post-parturient prolapse.

Remarks (if viscera sent to Chemical Examiner, give date) —

No. date

Copy forwarded to—

(1) The Station Officer Incharge Police Station

w. reference to his Letter No.

Di. 29/11/22

Copy submitted to—

(37) Hasabnis

Rupali
Livestock Development officer
Veterinary Dispensary - Gr-I
Talegaon Dabhade, Tal - Maval, Dist - Pune

Dr. RUPALI D. DADKE
MVSc (GENETICS)
Reg. No MSVC-5707

POST-MORTEM EXAMINATION REPORT

Livestock Development officer

Veterinary Dispensary - Gr-I

Talegaon Dabhade, Tal - Mawal, Dist - Pune

S. R. No. 05

26/05/20

At the request of Mr. Mahendra Hasabnis
It made a Post-Mortem Examination of a Cow/HFX/female ♀/1 year.
the property of Mr. Mahendra Hasabnis of
Village Talegaon Taluka Mawal District Pune.

and found the following conditions--

- Date of Post-Mortem - 25/05/2020.
- Date of death - 25/05/2020.
- External appearance - Cow/HFX, black and white, Tongue protruded out.
- Pharynx - Black spots on internal muscular membranes
- Oesophagus - occult blood
- Buccal cavity - swollen.
- Larynx - Haemorrhages
- Trachea - NAD.
- Thoracic cavity - Mesentera full of black spots and particulates
- Plura -
- Lungs - Haemorrhages
- Pericardium - Petechial Haemorrhages
- Heart - Full of occult blood.
- Abdominal cavity -
- Stomach - Fresh ingesta seen.
- Large Intestines - Frothy liquid
- Small Intestines - Haemorrhages
- Liver - Enlarged.
- Spleen - Petechial Haemorrhages
- Pancreas -
- Kidneys - Swollen
- Bladder - Full of urine
- Internal genitals - NAD.
- Cranium and spinal column - Not opened.
- Lymph glands in general - swollen.

Blood (state if submitted for Microscopical Examination) The above said animal has
Suspected cause of death - died due to continuous ingestion of carbon
Remarks (if viscera sent to Chemical Examiner, give date) - particle leading to carbon
poisoning followed by asphyxia and death.

No. date 25/5/20
Copy forwarded to--
(1) The Station Officer Incharge Police Station Pune w. reference to his Letter No.
Dt.
Copy submitted to--
(2) The Dist Animal Husbandary Officer/Dist. Dy. Dir. A. H. Pune for necessary action.

Buyali
Livestock Development officer
Veterinary Dispensary - Gr-I
Talegaon Dabhade, Tal - Mawal, Dist - Pune
Designation

(38) Hasabnis

POST-MORTEM EXAMINATION REPORT

S. R. No. _____ Diagnostic/Medico legal

At the request of Shri. Mahendra Hasabnis

I made a Post-Mortem Examination of a She Buffalo

the property of Shri. Mahendra Hasabnis of

Village Tulegaon Dabhade Taluka Maval District Pune

and found the following conditions:-

Date of Post-Mortem - 11/08/2021

Date of death - 10/08/2021

External appearance - Tongue protruded out.

Pharynx - Black particles on internal membranes seen,

Oesophagus - congested.

Buccal cavity - open and ingesta present.

Larynx - Haemorrhages seen.

Trachea - Carbon particles saturated.

Thoracic cavity - Full of black spots and particulates.

Pleura -

Lungs - Haemorrhage.

Pericardium - pericardial haemorrhage.

Heart - Blood clots present.

Abdominal cavity -

Stomach - Ingesta seen.

Large Intestines - Haemorrhagic

Small Intestines - congestion seen.

Liver - Enlarged size.

Spleen - Haemorrhages seen

Pancreas -

Kidneys - Swollen.

Bladder - Full of urine.

Internal genital - Swollen. ed g ment.

Cranium and spinal column - NA.

Lymph glands in general - Swollen.

Blood (state if submitted for Microscopical Examination)

Suspected cause of death - Continuous ingestion of carbon particles leads to hypox

Remarks (if viscera sent to Chemical Examiner, give date) - asphyxia and cardiorespiratory fa

No. _____ date _____

Copy forwarded to -

(1) The Station Officer Incharge Police Station _____ w reference to his Letter No. _____

Dr. _____

Copy submitted to _____

Nitin
11/08/2021

Dr. Nitin S. Magar (M.V.Sc)
Reg. No MSVC-7948

Livestock Development office,
Veterinary Dispensary - Gr-
Tulegaon Dabhade, Tal - Maval, Dist - Pu

39
38
Hasabnis

POST-MORTEM EXAMINATION REPORT

Livestock Development officer
Veterinary Dispensary - Gr-I

Tulegaon Dabhade, Tal - Maval, Dist - Pune

S. R. No. 01

Diagnostic/Medico legal 25/02/19

At the request of Mr. Hasabnis, (owner)
I made a Post-Mortem Examination of a cow (crossbreed, ♀, 10 yrs, Brown)
the property of Mr. Hasabnis, of
Village Tulegaon Dabhade Taluka Maval District Pune
and found the following conditions--

Date of Post-Mortem—25/02/19 at 4:00 pm.Date of death—25/02/19 at 5:00 amExternal appearance—Tongue protruded out, vomit from mouth with Co particles, Rigor mortis just startedPharynx—swollenOesophagus—HaemorrhagicBuccal cavity—swollenLarynx—NAD.Trachea—Not openedThoracic cavity—HaemorrhagicPleura—Blackish exudate from pleural lobes, Co. particlesLungs—Haemorrhagic on epitheliumPericardium—Petecial HaemorrhagesHeart—Feel of occult blood.Abdominal cavity—HaemorrhagicStomach—undigested feed material and exudate observedLarge Intestines—HaemorrhagicSmall Intestines——Liver—Petecial damaged hepatic lobesSpleen—enlarged.Pancreas——Kidney—enlargedBladder—full of urineInternal genitalia—gravid uterus (pregnant 6 months approximately)Cranium and spinal column—Not openedLymph glands in general—swollen.

Specimens submitted for Microscopical Examination—

Associated Cause of death—The above said animal as died due to poisoning (carbon particles in premises).

Specimens of viscera sent to Chemical Examination—

No. 01 date 25/02/2019

Specimen forwarded to—

To — Officer, Incharge, —
reference to —

Signature

Pune.

Blupali

Livestock Development officer
Veterinary Dispensary - Gr-I
Tulegaon Dabhade, Tal - Maval, Dist - Pune

(40) Hasabnis...

To

The concerned officer,
Talegaon Dabhade
Taluka, Maval, Pune.

Livestock Development officer
Veterinary Dispensary - Gr-104
Talegaon Dabhade, Tal - Maval, Dist - Pune.

12/02/19.

Subject :- Regarding hazardous effect of carbon monoxide and carbon particulates on health of Livestock.

Reference :- visit to the premises of Mr. Hasabnis, and observation of CO poisoning.

Report :- During the visit to the premises of Mr. Hasabnis, it has been observed that the livestock (cattle, calves, buffalo) are continuously exposed to carbon particles of the industry nearby.

CO particles cause slow CO poisoning. The ill effects, or hazardous effects on livestock are as follows.

- 1) Carbon particles cause CO poisoning
- 2) CO combines with Haemoglobin and thus damages the capacity of blood to carry O₂.
- 3) Causes respiratory distress, lung emphysema, and damages lung tissue permanently and causes cancer.
- 4) Acute and chronic exposure to low levels of CO can affect the heart, and blood vessels.
- 5) CO exposure through water cause damage to digestive system
- 6) Carbon particles are hazardous to animal health and cause slow poisoning.

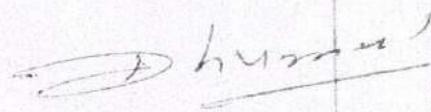
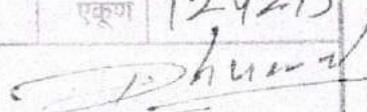
Bhupali

Livestock Development officer
Veterinary Dispensary - Gr-1
Talegaon Dabhade, Tal - Maval, Dist - Pune.

(4/2/19)

41 Hasabnis...

कडा Fodd
purc

श्री गजानन भवन ॥		कॅश / क्रेडिट मेमो	
 श्रीनाथ कडबा कुट्टी केंद्र			
आमच्याकडे कडबा कुट्टी, उसवाचे किंगकोळ व हॉलसेल धावात मिळेल. लकी ऑटोमोबाईलच्या मागे, मुंबई - पुणे रोड, सोसाटणे फाटा ता. मावळ, पुणे. मोबा. ९८२२०७९८३५			
नाव	श्री. एस. वी. एस. विजायक देसाय दिनांक: 31/12/18		
अ.क्र.	वर्णन	मा	दर
	११९५११९५	दिनांक 31/12/18	28/2/19
१)	11830120	ते	
	X 10.5093	दिनांक 28/2/19	
		पर्यंत	
	<u>124215</u>		
		कीट	124215
श्री. एस. वी. एस. देसाय कीट जागीतले प्रमाणे दिनांक कोट			
			
		एकूण	124215
			
श्रीनाथ कडबा कुट्टी केंद्र करीता			

Handwritten notes and signature at the bottom left corner.

① From 31.12.2018 to 20.2.2019 20.2.2019.

01	31.12.2018.	1570kg. rate. 2.60 =	4082.00
02	03.01.2019	1520kg -11- 1.70	2584.00
03	05.01.2019	960kg -11- 2.60	2496.00
04		3370kg -4- 2.70	8937.00
05		1720kg -11- 1.70 -	2924.00
06	13.01.2019	3250kg - 2.70	8775.00
07	17.01 -4 -	1810 - 1.80	3258.00
08	19.01. -4 -	1840 - 1.80	3312.00
09	21.01. -11 -	1520 - 1.80	2736.00
10	23.01. -4 -	2450 - 1.80	4410.00
11	25.01. -11 -	2230 - 1.80	4014.00
12	27.01. -1 -	1350 1.80	2430.00
13	28.01.	2910 1.80	5238.00
14	31.01 -4 -	1410 1.80	2538
			<u>57734.00</u>
15.	5.2.2019.	1540 2.80	4312.00
16	7.2.2019	1620 2.80	4536.00
17	10.2. -4 -	1900 1.80	3420.00
18	12.2. -4 -	1580 2.80	4424.00
19	14.2. -11 -	1830 2.80	5124.00
20	16.2. -4 -	1650 1.80	2970.00
21	18.2. -11 -	1110 2.80	3108.00
22	19.2. -4	1140 2.80	3198.00
23	21.2. -4 -	1580 2.80	4424.00
24	23.2	1690 2.80	4732.00
25	25.2. -11 -	1540 2.80	4312.00
26	28.2	2750 3.00	8250.00

57734 + 52810.00
Green fodder.

~~44560~~
52810.00

43 Masals...

श्री. संदीप शहाजी मराठे
मु. वसले पोस्ट. तळेगाव
दि. 27/01/2023

श्री. महेंद्र गोविंद हसवनीस
रा. तळेगाव दाभाडे.

करणे आपणास खुबासा पत्र देतो की मी माझे
शेतत ओले खत म्हणुन वापरण्यासाठी आपणाकडुन
सन. 2012 ते 2014 या काळात गोबर गॅस मधील
रकशी (ओले खत) दर सहा महिन्यांच्या फटकाने
पावसाळा नसताना खरेदी केले होते. शेतास अतिशय
पोषक असे अन्न द्रव्य व काही प्रमाणात पाण्याचा भाग
ल्यातुन मिळाल्याने पिके जोमदार वाढली होती पण
पुढे टँकर उपलब्ध नसल्याने सदर कार्य बंद
करावे लागले. दर सहा महिन्याला 8000 तीन हजार
लिटर होत होते. सहकार्या बद्दल मी आपला त्रुटी
किंमत देहा रूपये किती प्रमाणे होतो. सर्व व्यवहार पुढे
हाला कळते.

श्री. संदीप शहाजी मराठे
मो. 9370561002

(~~संदीप शहाजी मराठे~~)
(प्रगतशील शेतकरी)

ता.क. मागणी वरून पत्र दिले असे.

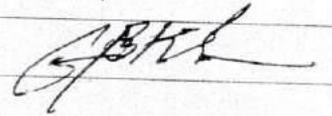
PAGE NO.	
DATE	/ /

दि. 07/01/2023

श्री. गिरिश भास्कर खेर
तळेगाव रेल्वेश्री. महेंद्र गोविंद हसळनीस
वा. तळेगाव दाभाड

कारण खुद्दासा फल देत आहे की श्री गिरिश खेर, रा. तळेगाव स्टेशन आपणा कडून सन 2017 व 2018 साली शोणापासून बगवलेत झोडके मंडपा हॉटेल वापरासाठी घेतलेले सदर झोडका 90 रु किंवा प्रमाण घेतलेले. पर महिना 9 टनाचा वापर केतलेला असून झोडका पक्षा परिवाराला पोषक असा याचा वापर उपयुक्त होत. तो विचार महत्वाचा होता. म्हणून ताची रक्कद देत वसूल होत.

सदर पत्र मागणी केले वसूल देत आहे.


श्री. गिरिश भा. खेर
मन्तुरेश, दासनिगा हॉटेल
तळेगाव स्टेशन

(45) Hase...

Page No.:

Date:

श्री. भास्कर नरहर पुंडले.
 निगडे. पो. आंबळे. ता. मावळ पुणे.
 दि. 26.01.2023

श्री. महेंद्र गोविंद हसवनीस
 रा. तळेगाव दाभाडे.

कारण आपण 114 खुलासा पत्र देना की मी माझे शेतात ओले रगत म्हणून वापरण्यासाठी आपण 114 कडून सन 2012 ते 2017 या काळात गोबर (गोम मधील) रबरी (ओले रगत) दर सहा महिन्यांच्या फरकाने पावसाचा नसताना स्प्रेची केले होते. शेतास अतिशय पोषक असे अन्न द्यावे व काही प्रमाणात पाण्याचा भाग त्यातून मिळवायाने पिके जोमदार वाढली होती पण पुढे टॅंकर ~~क~~ उपलब्ध नसल्याने संप (कार्य) बंद करावे लागले. दर सहा महिन्याला 3000 लीटर हंगार मिटर घेत होतो. सहकार्या बद्दल मी आपला कडो साहे किमान 60 रुपये किलो प्रमाणे होतो. सर्व व्यवहार पूर्ण झाला. कळोव.

श्री. भास्कर न. पुंडले.

क
 (रिजायड अध्यापक)
 (प्रगतशील शेजकरी)

9270265877

ता. क. मागणी वकन पत्र दिले. असे.

(46) Masahi.

श्री. संदीप शहाजी मराठे
सु. वराले, पोस्ट. तळेगाव
दि. 27/01/2023

श्री. महेंद्र गोविंद हंसवनीस
रा. तळेगाव दाभाडे.

कारणे आपणास खुलासा पत्र देतो की मी माझे शेतात ओले खत म्हणुन वापरण्यासाठी आपणाकडुन सन. 2012 ते 2014 या काळात गोबर गॅस मधील रशरी (ओले खत) दर सहा महिन्याच्या फटकाने पावसाळा नसताना खरेदी केले होते. बोतास अनिश्चय पोषक असे अन्न द्रव्ये व काही प्रमाणात पाण्याचा भाग त्यातुन मिळाल्याने पिके जोमदार वाढली होती पण पुढे टॅंकर उपलब्ध नसल्याने सदर कार्य बंद करावे लागले. दर सहा महिन्याला 8000 तीन हजार लिटर होत होते. सहकार्या बद्दल मी आपला प्रहणीड किंमत देहा रूपये किती प्रमाणे होतो. सर्व व्यवहार पुढे साळा करतावे.

श्री. संदीप शहाजी मराठे
मो. 9370561002

~~(प्रगतशील शेतकरी)~~
(प्रगतशील शेतकरी)

(47) Haseb...

ता.क. मागणी वरून पत्र दिले असे.

----- No. -----

श्री. संदीप शहाजी मराठे
मु. वराले, पोस्ट. तळेगाव दाभा
दि: 27/01/2023

श्री. महेंद्र गोविंद हसवनीस
रा. तळेगाव दाभाडे.

करणे आपणास खुळासा पत्र देतो की मी माझे शेतात ओले खत म्हणुन वापरण्यासाठी आपणांकडून सन. 2012 ते 2014 या काळात गोबर गैस मधील इन्श्री (ओले खत) दर सहा महिन्यांच्या फटकाने पावसाळा नसताना खरेदी केले होते. शेतास अतिशय पोषक असे अन्न द्रव्ये व काही प्रमाणात पाण्याचा भाग त्यातून मिळाल्याने पिके जोमदार वाढली होती पण पुढे टॅंकर उपलब्ध नसल्याने सदर कार्य बंद करावे लागले. दर सहा महिन्याला 8000 तीन हजार लिटर बेत होतो. सहकार्या बदलून मी आपला प्रवणी आहे. किंमत दहा रुपये किलो प्रमाणे होती. सर्व व्यवहार पूर्ण झाला कळवते.

श्री. संदीप शहाजी मराठे.
मो. 9370561002

(~~संदीप शहाजी मराठे~~)
(प्रगतशील शेतकरी)

(48) Hasals...

ता.क. मागणी वरून पत्र दिले असे.

31.12.2018 ଆବଦ୍ଧି (₹)

5820	4082/-
-4250	+582494/-
<u>1570</u>	<u>586576/-</u>

(49) ଆବଦ୍ଧି...

28.2.2019. ଆବଦ୍ଧି (₹)

5250	8250/-
-2000	+619934/-
<u>2250</u>	<u>628184/-</u>

2-3-2019. शुद्धी (34)

4540	4312/-
2000	+ 615622/-
<u>1540</u>	<u>619934/-</u>

2-3-2019. शुद्धी (34-3513)

5490	4732/-
<u>3800</u>	+ 610890/-
<u>1690</u>	<u>615622/-</u>
<u>1070</u>	<u>615622/-</u>

(50)
Answer

21.2.2019. ₹ 49,100/- (35)

5610	4924/-
<u>-4030</u>	+606466/-
<u>1580</u>	<u>610890/-</u>

19.2.2019. ₹ 48,400/- (35)

4840	3192/-
<u>-3700</u>	+603224/-
<u>1140</u>	<u>606466/-</u>

(51) ₹ 48,400/-

18.02.19. ଆନୁଷ୍ଠାନିକ (35)

5870	31081-
-4760	+6001661
<u>1110</u>	<u>6032241</u>

15.12.19. ଆନୁଷ୍ଠାନିକ (35)

4650	29701-
-2000	+6281461
<u>1650</u>	<u>6411161</u>
ଅଧିକ	ଅଧିକ, <u>409308</u>
ଶାଫ୍ଟ	- <u>6001661</u>

513

Answer No.:

$$\begin{array}{r}
 142099 - 249104 \quad (35) \\
 \hline
 4820 \\
 - 2000 \\
 \hline
 1820 \\
 \hline
 5124 \text{ L} \\
 + 623022 \text{ L} \\
 \hline
 628146 \text{ L}
 \end{array}$$

$$\begin{array}{r}
 122099 - 249104 \quad (35 - 81521) \\
 \hline
 4620 \\
 - 2050 \\
 \hline
 1580 \\
 \hline
 4424 \text{ L} \\
 + 628598 \text{ L} \\
 \hline
 633022 \text{ L}
 \end{array}$$

10.0009. 34000/- (34)

49000	+ 62851281
- 20000	
<u>19000</u>	<u>6285981</u>

2.2.2018 34910/- (34)

4620	45361
- 20000	+ 6206421
<u>1620</u>	<u>6251781</u>

(54)
Handwritten

5.2.2019. 349104 (918)

5610	4212	/-
-4020	+616330	/-
<u>1540</u>	<u>620642</u>	/-

Handwritten notes

5.2.2019. 349104 (918)

6540	6322	/-
-2000	+609958	/-
<u>3540</u>	<u>616330</u>	/-

31.1.2019 बकाया (₹)

4410	2528/-
- 3000	+ 632690/-
<u>1410</u>	<u>640228/-</u>

₹ 30220/- ₹ 154
₹ 609958/-

28.1.2019. बकाया (₹)

5910 5910	5228/-
- 3000	+ 632452/-
<u>2910</u>	<u>632690/-</u>

56 बकाया

(57) Accounts

<u>27-1-2019</u>	<u>₹491004</u>	(918)
4250	24250/-	
-3000	+630000/-	
<u>1350</u>	<u>632480/-</u>	

<u>25-1-2019</u>	<u>₹491004</u>	(918)
5250	40141/-	
-2000	+628000/-	
<u>2250</u>	<u>630022/-</u>	

23-1-2019 - Saturday (912)

8450	4410 L
- 2000	+ 621598 L
<u>2450</u>	<u>628008 L</u>

21-1-2019 - Saturday (912)

4820	2226 L
- 2000	+ 618862 L
<u>1520</u>	<u>621598 L</u>

58 *Handwritten signature*

59. Answer:

19.1.2019. बचत खाता (रु)

4840	23121-
- 20000	+ 6155501
1840	6188621-

19.1.2019 बचत खाता (रु)

4810	22581-
- 2000	+ 6122921
1810	6155501-

13.1.2019 ₹49,164 (57-5-21)

6950	8775/-
<u>2200</u>	+ <u>6025172</u>
<u>3250</u>	<u>6122921</u>

60) Accounts...

9.1.2019 ₹49,164 (918)

4220	2924/-
<u>- 2000</u>	+ <u>6000</u>
<u>1220</u>	<u>6025172</u>

(61)
Harami

<u>3-1-2019. 2310000 (912)</u>	
4520	25841
<u>3000</u>	<u>15865261</u>
1520	<u>5891601</u>

61.0099 5496561 (35 5154)

6060
 - 2950
3110

89321-
 + 5916561
6005932

(62)
 Assets

51.0019 5496561 (35)

3960
 - 3000
960

24961
 + 5891601
5916561

61.299 549654 (35 5154)
 8060 89321-
 -2950 + 591656 L
2310 600592 L

(63) 51.2019 549654 (35)
 3960 24961
 -2000 + 589160 L
960 591656 L

63
 51.2019

शा. प्रो. वि. म. पुणे-२००० (१८,००,००० प्रती)-१-२०२०



भारत सरकार

कृषि मंत्रालय

पशुसंवर्धन आणि दुग्धव्यवसाय विभाग

राष्ट्रीय पशुरोग नियंत्रण कार्यक्रम (लाळ-खुरकुत आणि सांसर्गिक गर्भपात)

अनिमल हेल्थ कार्ड तथा लसीकरण प्रमाणपत्र

महाराष्ट्र राज्य, पशुसंवर्धन विभाग



जिल्हा : पुणे गावाचे नाव : तुळेगाव दाभाडे

पशुवैद्यकीय संस्थेचे नाव : पर्वळ शेठ्ठी ०९, तुळेगाव दाभाडे मावळ

पशुचा तपशिल :-

जनावराच्या कानातील १२ अंकी टॅग/बिल्ला क्र. २०१२२२ मध्ये लिहीले आहेत

जनावराची प्रजाती :- गाय वर्ग/भेस वर्ग

जात :- HF(X) 62

नर/मादी :-

वय :- 6m-6y

रंग :- white + black.

शरीरावरील ओळख खुणा :- शोप्ट गोंडा :-

शिगे :-

पशुपालकाचा तपशिल :-

संपूर्ण नाव :- श्री. महेश्वर हसननीस

पूर्ण पत्ता :- जुनी मूळड पुणे-हायवे.

आधार क्र. :-

मोबाईल क्र. :-

सदर कार्ड जारी करणाऱ्या अधिकाऱ्याचे :-

नाव :- डॉ. रुपाली. सिंगळे

पदनाम :-

संपर्क क्र. : Dr. RUPALI D. DADKE
MVSc (GENETICS)
Reg. No MSVC-5707

वितरणाचा दिनांक :-

संस्था प्रमुखाची सही व शिक्का
Veterinary Dispensary - Gr-I
Tulegaon Dabhade, Tal - Maval, Dist - Pune

महत्वाच्या सूचना :-

१. पशु मालकाने लसीकरणाचे कार्ड जपून ठेवावे.
२. पशुधन बाजारात वा अन्य ठिकाणी स्थलांतरीत करताना लसीकरण कार्ड सोबत ठेवावे.
३. पशुधनाची खरेदी-विक्री करताना खरेदी करणाऱ्या नवीन पशु मालकास हे लसीकरण कार्ड हस्तांतरीत करण्यात यावे. नवीन पशुधन खरेदी केल्यास आवश्यकतेनुसार जवळच्या पशुवैद्यकीय संस्थेतून लसीकरण करून घेण्यात यावे.
४. लाळ-खुरकुत आणि सांसर्गिक गर्भपात लसीकरणाबाबत अधिक माहिती करिता नजीकच्या पशुवैद्यकीय संस्थेस संपर्क साधावा. (कृ. मा. प)

(64) Hasul
Hasul

जंत निर्मूलन तपशिल

जंत निर्मूलन दर सहा महिन्यांनी			
दिनांक	जंतनाशक औषधाचे नाव	दिनांक	जंतनाशक औषधाचे नाव
	Given Regularly by the owner		

लसीकरणाचा तपशिल

अ. लाळ-खुरकत

लसीकरण क्रमांक	बंच क्रमांक	दिनांक	लसीकरण कत्यांची सही	लसीकरण क्रमांक	बंच क्रमांक	दिनांक	लसीकरण कत्यांची सही
1	FV488/2018	22/10/18	Total animals	62			
2	FV440/2019	25/03/19	Total animals	58			
3	TVC 19003	24/10/19	Total animals	60			
4	TVC 18002	08/03/20	Total animals	54			
5	01FUT 100121	22/09/21	Total animals	53			
6	01FUT 01622	09/12/22	Total animals	52			



ब. सांसांगिक गर्भपात (सुमेन्ब्योमिस) Thelexia

लसीकरण क्रमांक	बंच क्रमांक	दिनांक	लसीकरण कत्यांची सही	लसीकरण क्रमांक	बंच क्रमांक	दिनांक	लसीकरण कत्यांची सही
1	050/200 318	18/01/19	-				- Total animals 52

Livestock Development Officer
Veterinary Dispensary - Gr-I
Talegaon Dabhade, Tal - Maval, Dist - Pune

व्यु.व. 40, पशुस्वास्थ्य कार्ड, F & B.

Hasal...

To.

Shri Hasabnis Mahendra Govind
H. No 408/2B/2, Mumbai PUNE Highway.
Talegaon Dabhade.
Con. No. 181022237921.

Supply at your residence, H. No 408/2B/2, Mumbai PUNE Highway, Talegaon Dabhade, was disconnected by your request due to fire at your residence, on March-22. and was reconnected after payment of necessary charge of your request on Feb-23..

From March-22 to Feb 23 your electricity supply was disconnected
for your information please.

Assistant Engineer
Talegaon Urban Sector

Hasabnis

(65)